

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 803/2022

IN RE:

AJIT SINGH

...APPLICANT

VERSUS

STATE OF PUNJAB

...RESPONDENT

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REPLY ON BEHALF OF THE PROJECT PROPONENT AS PER THE
DIRECTIONS OF HON'BLE N.G.T VIDE ORDER DATED
20.10.2023.

MOST RESPECTFULLY SHOWETH:

1. The present reply is being filed on behalf of the Project Proponent, in pursuance of the directions issued by this Hon'ble Tribunal vide its order dated 20.10.2023. The relevant portion of the Order dated 20.10.2023 is reproduced hereunder for ease of reference;

“5. The record reflects that Project Proponent had obtained EC in the year 2008 and as per the provisions prevailing on that date, the validity of the EC could be for initial period of five years further extendable to five years. The project has not yet been completed, hence, the project proponent is required to explain if after expiry of the EC he can proceed with the project.

6. Considering the issue involved in this matter, at this stage, we deem it proper to issue notice to Omaxe Greens Housing Society at Ambala Chandigarh Expressway, Village Jharmari, District Mohali, Punjab.”

Before entering into the merits of the present complaint and placing relevant facts and documents on record, the Project Proponent herein submits that the Project i.e. Omaxe Greens is complete in all respects and

the Project Proponent has already applied for and obtained the Occupancy Certificate from GMADA i.e. the Competent Authority.

2. For context, the Project Proponent herein is a publicly listed company registered under the Companies Act, 1956 and deals in development of real estate in the form of integrated township, comprising of residential and commercial plots of various dimensions, residential apartments, villas, multiplexes and malls etc. The Project Proponent is now one of the top builders in India and the most trusted brand in real estate. With over three decades of experience in real estate and construction contracting. It is further submitted that the Project Proponent enjoys a great reputation in completing projects of great magnitude with efficiency and in compliance with environmental norms. The Project Proponent herein enjoys immense goodwill and reverence in the real estate market, and has earned the same through its numerous gratified customers. Owing to its prompt work-ethic and strategic planning it has successfully developed and delivered timely possession of several residential group housing projects, townships, commercial projects etc., across the India.
3. It is submitted that Omaxe Greens is a project by the Project Proponent in Jharmari, Dist. SAS Nagar, Punjab - 140501. The Project is group housing project and has been built in terms of the extant building plans and sanctions. Omaxe Greens offers some of the most conveniently designed apartments. The project is spread over 15.35 Acres and has 584 units. There are 9 buildings in this project. While the project was launched in December 2008, the constructions of the project was completed first in 2011 and second was in 2019. Pursuant to the above, the possession of individual units were offered to the allottees and the

Project stands duly occupied.

4. Before advertng to the merits of the Complaint and the reports issued by the PPCB, the Project Proponent herein craves leave of this Hon'ble Tribunal to place on record certain facts relevant to the adjudication of the present complaint.

BRIEF FACTS

- i. The aforementioned Project in the name and style of Omaxe Greens at Village Jharmari, Tehsil Derabassi, Mohali was floated by the Project Proponent in 2006. The Project is on an area of 15.35 acres and the the lisenca under Punjab Apartment and Property Regulation Act, 1995 ('PAPRA') vide Letter no LDC 2006/175 dated 14.03.2006 and the same was valid till 31.12.2019. In terms of the extant environmental guidelines, applied for environmental clearance from the Ministry of Environment & Forests vide its application and subsequent letters dated 20.12.2007, 08.02.2008, 17.03.2008 & 31.03.2008. This clearance was sought for in terms of EIA Notification 2006.
- ii. In pursuance to the aforementioned application of the Project Proponent, the Director of Ministry of Environment & Forest vide Letter No. 21-408/2007-IA.III dated May 08, 2008 accorded environmental clearance to the Project as per the provisions of the EIA Notification 2006. A copy of the Letter No. 21-408/2007-IA.III dated May 08, 2008 is annexed herewith and marked hereunder as **ANNEXURE AR-I.**
- iii. As the project is a Brobdingnagian undertaking, the same was built as per approved layout plan., and , the Project Proponent herein

applied for and was subsequently granted occupancy certificates from the Greater Mohali Development Authority, S.A.S. Nagar ('GMADA'), i.e. the Competent authority. Copy of the Occupancy Certificates dated 03.12.2010, 01.03.2011 and 07.11.2019 are collectively annexed herewith and marked hereunder as ANNEXURE AR – II (Colly).

- iv. During the currency of the construction of the Project, the consent to operate from the Punjab Pollution Control Board ('PPCB') was duly obtained and the same was valid till 31.03.2022, thereafter the Project Proponent applied for renewal of the consent to operate on 29.03.2022 and the requisite fee for renewal up till 31.03.2024 was also paid, however the application for renewal is still pending with the PPCB. A copy of the Consent to Operate under the Air Act, 1981 and Water Act, 1974 valid up to 31.03.2022 issued by the PPCB is annexed herewith and marked hereunder as ANNEXURE AR – III.
- v. Pertinently, the Project Proponent in their application seeking extension of consent to operate categorically stated as under;
 - a. Completion and occupancy certificate for 9 towers consisting of 584 flats had already been obtained from GMADA
 - b. Out of the 9 towers, 4 towers (GT 4, 6, 8 & 9) have been provided with dual plumbing system and over 236 flats in the Project were using treated water for flushing.
 - c. Out of the 584 flats, the Project Proponent had taken appropriate measures for water and waste water generation for 450 families, i.e., 50 more than the actual families occupying 400 flats in the Project.
 - d. STP with a capacity of 250 KLD, expandable upto 500 KLD

was installed and fully operational in the Project to cater to the aforementioned 450 families.

- e. Requisite renewal fee for consent to operate under the Water & Air Act had been paid for 5 years in 2019, however consent was granted only upto 31.03.2022, thus it was requested that the consent to operate be extended up till 31.03.2024.

Copy of the application for renewal of consent to operate along with proof of payment of license fee till 31.03.2024 is annexed herewith and marked hereunder as ANNEXURE AR – IV (Colly). It will also be pertinent to mention herein that while 4 out of the 9 towers are admittedly retrofitted with dual plumbing system and over 236 flats in the Project are using treated water for flushing, the remainder water usage is being supplemented with Karnal Technology, wherein approximately 3 acres of land has been allocated for the said purpose and is adequate to service the remainder requirement for waste water treatment.

- vi. Pursuant to the application of the Project Proponent for CTO, one Mr. Ajit Singh, President of Omaxe Greens Welfare Association, residing at House No. 04, Tower 01, Omaxe Green, Complainant herein, filed a complaint before the PPCB, alleging that the STP of the Project was non-functional for the last one year and allegedly untreated sewage was being discharged directly into an open area adjacent to the housing complex. Pursuant to the said public complaint, the PPCB issued a Show Cause Notice to the Project Proponent and in accordance to the personal hearing on 01.08.2022, the PPCB issued a letter dated 08.08.2022 which was received by the Project Proponent on 11.08.2022. in terms of the order dated

08.08.2022, the Consent to operate for the Project was refused by the PPCB and fresh recommendations were sought for by the Environmental Engineer, RO, SAS Nagar. A copy of the proceedings before the Chairman PPCB dated 08.08.2022 is annexed herewith and marked hereunder as ANNEXURE AR – V.

- vii. In accordance with the directions of the PPCB, the Project Proponent also got done testing of the civil/engineering component of the Project tested from Chandigarh Pollution Testing Laboratory, wherein vide report dated 25.10.2022 bearing number CPTL/EC/2022/10/33(W) for Water and CPTL/EC/2022/10/33(A) for Air all the samples collected by the Lab were found to be within permissible limits. These certificates meticulously present the quality standards and the current status of solid and groundwater quality. A copy of the report dated 25.10.2022 bearing number CPTL/EC/2022/10/33(W) and CPTL/EC/2022/10/33(A) are annexed herewith and marked hereunder as ANNEXURE AR-VI(COLLY).
- viii. Thereafter on the request of the Project Proponent, another oral hearing was held before the Chairman PPCB on 25.11.2022, wherein after considering the response of the Project Proponent decided as under;
- a. The project proponent shall operate its STP regularly and efficiently so as to achieve the effluent standards prescribed by the Board. If the STP installed by the project proponent fails to achieve the prescribed effluent standards, environmental compensation shall be imposed on the project.
 - b. The promoter company shall immediately install additional

module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board 111 form of PERT chart for the same, within one month.

- c. The promoter company shall not discharge its domestic effluent (treated or untreated) into choe/drain/river Ghaggar or in inland surface water at any time or any other unauthorilcd place by any unauthorized means.
- d. The project proponent shall well maintain the plantation area (0.5 acre) as per karnal technology so as to ensure that there is no wild vegetation in the plantation area, shall provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area and shall ensure that there is no stagnation of wastewater in the plantation area at any time.
- e. The PP shall submit a concrete scientific proposal for disposal within 15 days In the office of Environmental Officer, RO, SAS Nagar to handle treated wastewater from the project at completion stage.
- f. PP shall also develop the vermi composting to manage the biodegradable solid waste. PP shall not throw, burn or bury any solid wastes in open outside premises or in drain/ water bodies.
- g. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
- h. PP shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles/ water pouches/water cups, plates, forks, spoons, straw etc. and single use decorative material made of plastic-thermocool or any other non-biodegradable material in the premises.

- i. The PP shall maintain the record of readings of water meters provided on the pipelines so as to verify the water balance.
- j. The PP shall apply for CTO under the Water Act, 1974 and Air Act, 1981 within 7 days alongwith requisite documents/fee.
- k. The Environmental Engineer, Regional Office, Punjab Pollution Control Board, SAS Nagar shall visit the project site to verify the statements of the project proponent, process the consent to operate applications for the project proponent under the Water Act, 1974 and Air Act, 1981 on merits and send his report/recommendations in the matter accordingly.

A copy of the proceedings before the Chiarman PPCB dated 25.11.2022 is annexed herewith and marked hereunder as ANNEXURE AR – VII

- ix. In pursuance of the aforementioned directions, the SDM, Derabassi & AEE, PPCB, RO, Mohali also visited the Project for an inspection on 02.03.2023 (@ Pg No. 32 of the record). Relevant observations of the Officers during their inspection are reiterated hereunder;
 - a. There exists 1 STP with capacity of 250 KLD on the Project;
 - b. The construction of an additional STP is nearing completion and the finishing work on the additional STP is underway;
 - c. As per the records of the outlet at the STP, around 164 KLD of treated waste water was lifted in February 2023.
 - d. The Project Proponent has developed around .5 acres of the land area as per Karnal technology, although the area is not adequate for disposal of 400 KLD of effluent, at present only approx. 170 KLD, is being generated;
 - e. The Project Proponent has provided 2 RWH pits for storage

and carrying of water to the nearby stormwater drain and when the water flow is high in the rainy season, the rain water is lifted from these pits to the said drains by use of motors and pipelines. 4 additional pits were also to be commissioned by the Project proponent by April, 2023;

- f. There is a stormwater drain passing through the project premises and while it is open outside the premises of the Project, the same is covered throughout its course inside the premises of the Project;
- g. While there is some stagnant water found inside the drain, the effluent is likely from *Jharmani* Village, which is adjacent to the Project as no outlet of the project is found in the drain;

It is reiterated that dual plumbing system is being used for 4 towers i.e. 236 flats and Karnal technology is being used for the remainder requirements of waste water treatment. It will also be relevant to mention herein that since the visit of the SDM, Derabassi & AEE, PPCB, RO, Mohali dated 02.03.2023, the 4 additional pits have been constructed and are now in commission.

- x. Thereafter, as per the undertaking of the Project Proponent, an additional STP with capacity of 180 KLD was installed at the Project in May, 2023 and the same has been operating since. Thus the project has 2 STPs based on Moving bed biofilm reactor (“**MBBR**”) Technology to treat domestic effluent generated from the Project and around 300 KLD of effluent is being treated by the 2 STPs.
- xi. It is submitted that a NOC has been issued by the Punjab Electrical Inspectorate, Chief Electrical Inspector to Govt. Punjab Patiala dated 12.07.2023 that the inspection of subject cited following Electrical

Installations was carried out by this Department and same were found to be conforming to the relevant provisions of Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations, 2010. The installations are approved for the one year means valid till July, 2024. A copy of the NOC issued by the Punjab Electrical Inspectorate, Chief Electrical Inspector to Govt. Punjab Patiala dated 12.07.2023 is annexed herewith and marked hereunder as **ANNEXURE AR-VIII**.

- xii. Recently, the Project Proponent again got water and soil samples tested from Dr. Ghuman & Gupta Geotech Consultants and all parameters were found within the permissible limits. The findings of the said reports are enumerated hereunder for ease of reference;
- a. As per analysis results of treated waste water of both STPs, the conc. of BOD has been found as 24 mg/l and 23 mg/l at the outlet of STP of 250KLD and 180 KLD, respectively, against the prescribed standards of 100 mg/l. Also, the values of all other parameters such as pH, COD, TSS, TDS, chloride, sulphate and oil/grease in the treated wastewater samples collected from outlet of STP of 250KLD and 180 KLD are found within the prescribed standards.
 - b. Two soil samples were collected, out of which one was collected from the plantation area where treated wastewater is utilized for irrigation purposes and other from the location away from the plantation i.e background sample. The analysis results of both these soil samples show almost same values of all the parameters such as pH, chloride as Cl, Sulphates as SO₃ in soil, , Sulphates as SO₃ in 2:1 water:soil extract have been

analyzed. This substantiates that application of treated wastewater in the plantation area has not made any adverse effect on the soil of the plantation area.

c. Two groundwater samples were collected, one of which was collected from the hand pump existing outside the premises of the project site of Omaxe Greens and the other sample was collected from the underground water tank from where the potable water is supplied to the inhabitants of Omaxe Greens.

- The analysis results of the groundwater sample collected from the hand pump existing outside the premises of the project site, indicate that the analyzed values of the various parameters are conforming to the permissible limits in the absence of alternative source prescribed in IS 10500-2012 as the limit for TDS is 2000 mg/l.

- The analysis results of the groundwater sample collected from the underground water tank from where the potable water is supplied to the inhabitants of Omaxe Greens, indicate that the analyzed values of the various parameters are conforming to the acceptable limits prescribed in IS 10500-2012.

A copy of the reports dated 11.01.2024 are annexed herewith and marked hereunder as ANNEXURE AR IX.

5. Vide its order dated 20.10.2023, this Hon'ble Commission issued notices to the Project Proponent and passed the following directions;

“The record reflects that Project Proponent had obtained EC in the year 2008 and as per the provisions prevailing on that date, the validity of the EC could be for initial period of five years further extendable to five years. The project has not yet been completed, hence, the project proponent is required to explain if after expiry of the EC he can proceed with the project.

Considering the issue involved in this matter, at this stage, we deem it proper to issue notice to Omaxe Greens Housing Society at Ambala Chandigarh Expressway, Village Jharmari, District Mohali, Punjab.

*The registry is directed to effect service on the above said project proponent.
List the matter on 15.01.2024”*

6. It is reiterated that Environmental Clearance under EIA notification dated 14.09.2006 was granted by Govt. of India, Ministry of Environment and Forest vide letter dated 08.05.2008 for construction of Project. This EC was granted to the said project with following details:
 - i. The project was admeasuring a total of 62120.99 sqm.
 - ii. A total of 660 units/Apartments were to be constructed, out of which 450 Apartments were to be 3BHK, 150 Apartments were to be 2BHK and 60 Apartments were meant for the Economically Weaker Section (EWS).
 - iii. The total built up area of the project was 97456.96 sqm
7. As per para 9 of the EIA notification dated 14.09.2006, the validity period of the EC granted to the project was for 5 years i.e. up to 07.05.2013 The construction of the project was started in the year

2008 after obtaining Environment Clearance. However, the promoter company has constructed only 584 no. of Flats in 9 Towers, which was verified by the Officials of the Punjab Pollution Control Board (@ Pg No. _____). Out of these Flats, as of now, only 450 are occupied. The Project Proponent obtained the permission for occupancy or use of Flats and laying down services from GMADA from time to time, which also substantiate the construction of the project has been as per EC norms and within its validity period. Detail in this regard is given as under:

- Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-1, 71 Flats of Block-A-3 and 71 Flats of Block-A5 i.e. total 213 flats, vide letter no. GMADA – SDO(B)-10/44520 dated 03.12.2010. (ANNEXURE AR - III).
- Thereafter, the Estate Officer GMADA granted permission for occupation/ use of 71 Flats of Block-A-2, 64 Flats of Block-B-7 i.e. total 135 flats, vide letter no. GMADA – SDO(B)-11/6954 dated 01.03.2011. (ANNEXURE AR - III).
- The District Town Planner, Department of Town and Country Planning has issued a certificate for internal services dated 11.08.2010 mentioning that the Omaxe Greens has completed development work within the residential colony. The said letter is annexed herewith and marked hereunder as **ANNEXURE AR - X**.
- The structure work of remaining 236 Flats in Tower No.A-4, A-6, C-8, D-9 was completed prior to 07.05.2013. However, finishing work of these Flats was done as per occupancy taken

by the respective owner of the Flat. Accordingly, the final completion certificate was issued by the GMADA vide letter no. vide letter no. GMADA/STP/2018/2103 dated 11.09.2018. The said letter is annexed herewith and marked hereunder as **ANNEXURE AR - XI**.

8. From the above, it is evident that the construction work of 348 no. of Flats including their finishing work was completed prior to March, 2011 and major construction work pertaining to remaining 236 no. of Flats was also prior to 07.05.2013. Therefore, the promoter company has not violated any of the conditions of the EC and the construction was completed till the subsistence of the EC.
9. Further in response to the findings of the Committee constituted in compliance of Order dated 17.04.2023 in the present OA, the Project Proponent submits as under;
 - a. As of now, out of 584 Flats only 511 Flats have been occupied. Accordingly, the maximum population of the Project could be approximated at 2555 persons considering that 5 people live in each Flat. However, in some of the flats about 2-3 persons or even one bachelors are residing, who are working in the nearby industrial units. Therefore, as of now the maximum population of the project is not more than 2555 persons, in any case. The Project Proponent has installed 2 modules of STP of capacity 250KLD and 180 KLD, which are being operated properly and effectively at all the times to meet the prescribed standards.
 - b. The maximum generation of wastewater from the project as

of now is not more than 350 KLD and most of the times it remains below 350 KLD. Therefore, 2 modules of STP of capacity 250 KLD and 180 KLD, installed at present, are sufficient to treat the present generation of wastewater in the Project.

c. The maximum quantity of treated wastewater available at the outlet of the STP is about 345 KLD as some quantity of wastewater goes with sludge being wasted from the STP. The utilization of which is as under:

- The Project is provided with dual plumbing in 4 no. towers having 236 Flats. Proper arrangement has been made to utilize the treated wastewater for flushing purpose in these towers and about 47 KLD of treated is used for flushing purpose in these flats
- 0.5 acres of land area as per Karnal Technology within the project site and 2.5 acres of land area has been developed as per Karnal Technology outside the project site. This land has been taken on lease and the said lease is still subsisting.
- The texture of soil in Lalru area is sandy loam. In the text Book titled “Soil Salinity And Water Quality” published by Dr. Ranbir Chhabra, at page no.195-197 of this book, it has been mentioned as under:

“The method consists of growing trees on ridges 1 m wide and 50 cm high and disposing of untreated sewage in furrows or shallow trenches (2 m wide). The amount of sewage or effluent to be disposed

of in the system depends upon the type and age of the plant (canopy development), climatic conditions, soil texture, and quality of the untreated effluent. The total discharge of the effluent is so regulated that effluent disposed of is consumed within 12 to 18 hrs and there is no standing water left the trenches. Through this technique, it is possible to dispose of 5 to 15 cm (0.3 to 1 million l) of the effluent per day per hectare and grow lush green trees. The disposed water is consumed through the following processes:

a) Evaporation:

Depending upon the climatic conditions, the potential evaporation of most places varies from 0.1 to 1.0 cm/day.

b) Deep percolation losses:

The amount of water that can be lost to the groundwater through deep percolation will depend upon the permeability of the soil, which in turn depends upon the soil texture, structure, presence of impermeable layers (hard pan or CaCO₃ layer) in the soil profile, and the ESP of the soil.

c) Transpiration:

In this technology, trees are used as biopumps, absorbing water from the soil, using a part of it for their biomass production, and releasing the rest in the environment through transpiration. The amount of water lost through this process depends upon the amount of

canopy developed (total transpiration area), the leaf physiology (the number of stomata per unit area), and the climatic factors. For normal cropped area, the evapotranspiration rates are equal to or less than the potential evaporation. However, transpiration in trees, because of their large canopy and the high transpiring area, can be many times greater than the potential evaporation. Chhabra (1988, unpublished data) from lysimeter studies observed that under situations where availability of water in the rootzone is not a limiting factor, 6- to 12-month-old eucalyptus plants can transpire 6 to 10 times more water than the potential evaporation of the area. It is generally observed that after rainfall, soils under eucalyptus plantation dry more quickly than under other vegetation.

It is estimated that about 60 to 90 per cent of the discharged effluent can be bio-drained through transpiration. As a consequence, the applied effluent normally disappears within 12 to 18 hrs resulting in no water stagnation, which in turn lowers the production of foul smell and eliminates breeding places for mosquitoes and other pathogens.”

The aforementioned observations have also been adopted

by the have been mentioned by the Ministry of Urban Development, Govt. of India in the Manual For Construction, Operation and Maintenance of STPs for utilization of treated wastewater. From the above, it is evinced that 300 KLD to 1000 KLD of treated sewage can be utilized in one Hectare in a day (120-404 Kl per acre per day)

- d. Besides, 14660 sqm of land area has been developed as lawns/land scapping. Therefore, by considering the suggested hydraulic loading treated wastewater as 5.5 lt/m²/day ,1.8 lt/m²/day and 0.5 lt/m²/day during summer, winter and rainy seasons, respectively. Thus, the utilization of treated wastewater in this land area during summer, winter and rainy seasons is about 80KLD, 26KLD and 7 KLD, respectively.
- e. About 20-25 KLD of treated waste water is utilized in the construction activities being carried out of another project to our company in about 10 acres, nearby this project and treated wastewater is taken by other projects under construction nearby our project.
- f. The summary of the utilization of treated wastewater is tabulated hereunder for ease of reference;

Sr. No.	Source of Utilization of treated Wastewater	Quantity of treated Wastewater (KLD)
1.	Flushing Purpose	47
2.	3.0 acres of land area developed as	360

	per Karnal Technology during rainy season	
3.	Minimum quantity of treated wastewater being utilized in the land area developed as Park/Land scaping	07
4.	For construction activities being carried out of another project to our company in about 10 acres and other nearby projects under construction nearby the Project	20-25
Total		439KLD

From the above, it is evident that the entire quantity of treated wastewater is utilized in a scientific and appropriate manner.

- g. The promoter company has provided water meters on the pipelines through which the treated wastewater is utilized for flushing purpose, irrigation of land area developed as per Karnal Technology, lawns/land scaping and construction activities etc. The promoter company is properly maintaining record of readings of all these meters and the Project Proponent has already taken up the matter with Thapar University, Patiala to get their services for obtaining Adequacy Assessment Certificate for both these STPs. Copy of the Adequacy Assessment Certificate for both STPs issued by Thapar University, Patiala still awaited and would be placed on record of the Hon'ble Tribunal under the cover of an appropriate affidavit.
- h. As is evinced from Annexure AR VII & IX, the Project Proponent is regularly getting the effluent, soil, and ground water sampling from the 3rd party NABL approved

Laboratory. Pertinently, these reports have also been sent to the PPCB for their reference and record.

10. Additionally it is submitted that qua the issue of extraction of ground water, the Punjab Water Regulation and Development Authority Act, 2023, for Group Housing, does not contemplate any requirement for obtaining permission to extract groundwater. The relevant portion of the guidelines are extracted hereunder for ease of reference;

“...PERMISSION FOR GROUNDWATER EXTRACTION

CHAPTER 3

3.1 PERMISSION AND EXEMPTIONS

No User shall extract groundwater or conduct any activity connected therewith without obtaining Permission of the Authority except for the following cases:

i. for Drinking and Domestic usage;

Explanation: A Unit shall be exempted under this clause only if the groundwater is utilized exclusively for Drinking and Domestic use.

ii. for exclusive usage in Agriculture;

iii. for use in a place of worship:

iv. for a drinking and domestic Water Supply Scheme of Government:

v. for use by an Establishment of the Military or of the Central Paramilitary Forces.

vi. an Urban Local Body, Panchayati Raj Institution, Cantonment Board, Improvement Trust or Area Development Authority; and

vii. a Unit extracting not more than 300 cubic metres of groundwater per month...”

11. From the above-mentioned facts, it is clear that the promoter company has constructed the project within the validity period of the Environmental clearance except finishing work of some Flats. Also, the promoter company is ensuring the compliance of the recommendations given by the Joint Committee.
12. It is most humbly submitted that the present Original Application (OA) prima facie reveals faults on the part of the authorities and not on the part of Project proponent. This is evident from the aforementioned facts, which are annexed with supporting documents.
13. It is humbly prayed that this Original Application be decided in favour of Project proponent and against the Applicant in the light of above facts and supporting documents.
14. The present reply is being filed on behalf of the Project Proponent through its authorized representative, Mr. Digamber Dutt Sharma, appointed vide Board Resolution dated 14.12.2023 issued by the Board of Directors of the Project Proponent. Copy of the Board resolution dated 14.12.2023 is annexed herewith and marked hereunder as ANNEXURE AR-XII.

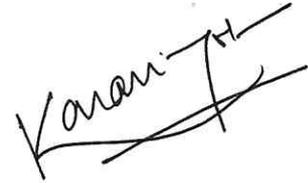
It is therefore most respectfully prayed that the present Original Application be dismissed for the reasons stated above, with costs and pass such further order or orders as this Hon'ble Tribunal deems fit in the interest of Justice and Equity.

For - OMAXE LTD.


Authorised Signatory

PROJECT PROPONENT

FILED BY



KSM CHAMBERS

Advocates for the Applicant
I-11, LGF Jangpura Extension
Delhi - 110014
+91 971713994
admin@ksmchambers.com

New Delhi

Date: 01.02.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 803/2022

IN RE:

AJIT SINGH

...APPLICANT

VERSUS

STATE OF PUNJAB

...RESPONDENT

AFFIDAVIT

I, Digamber Dutt Sharma. S/o Late Shri Keshab Dutt., authorized representative on behalf of M/S Omaxe Ltd. having its office at 7, L.S.C., Kalkaji, New Delhi-110019, do hereby solemnly affirm and declare as follows:

1. That I am the Authorized Representative of the Project Proponent in the captioned matter, as such I am well conversant with the facts and circumstances of the present case and am duly competent to swear the present Affidavit.
2. That the accompanying Reply has been drafted by the counsel of the Project Proponent under my instructions the contents of which have been read over to me in vernacular language and the same have been understood by me. I state that the contents stated therein are true to my knowledge and belief based on records of the case.
3. All annexures appended herewith are true copies of the original

For - OMAXE LTD.

Digamber Dutt Sharma
Authorized Signatory

DEPONENT

VERIFICATION

Verified at New Delhi on this ___ day of January, 2024 that the contents of the above Affidavit are true and correct to the best of my knowledge and belief based on records of the case and no part of it is false and nothing material has been concealed there from.



IDENTIFIED

For - OMAXE LTD.


Authorised Signatory
DEPONENT

No. 21-408/2007-IA.III
 Government of India
 Ministry of Environment & Forests

ANNEXURE AR - I

Paryavaran Bhawan,
 CGO Complex, Lodi Road,
 New Delhi - 110 003.

Dated: 8th May, 2008

To
 M/s. Omaxe Ltd.,
 7, Local Shopping Centre,
 Kalkaji,
 New Delhi - 110 019.

Subject: Construction of residential colony "Omaxe Greens" at village Jharmari, Tehsil-Derabassi, Mohali, Punjab by M/s. Omaxe Ltd. - Environmental Clearance - Reg.

Dear Sirs,

This has reference to your application No: NIL, dated NIL and subsequent letters dated 20.12.2007, 08.02.2008, 17.03.2008 and 31.03.2008 seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 29th - 30th October 2007, 10th -11th January 2008, 13th - 14th March, 2008 and 3rd - 5th April, 2008 and awarded "Silver" grading to the project.

2. It is interalia, noted that the project involves the construction of a residential colony on a plot area of 62,120.99 sq.m. The total built up area proposed is 97,456.96 sq.m. (will have 660 Units/apartments - 3 BR - 450, 2 BR - 150 and EWS - 60). The total water requirement proposed is 526 KLD (fresh water - 297 KLD). The capacity of STP proposed is 400 KLD. Treated waste water will be used for flushing of toilets - 148 KLD, horticulture - 81 KLD and balance - 171 KLD will be used for irrigation of surrounding fields. Total solid waste generation will be 1320 Kg/day (biodegradable - 660 Kg/day, non biodegradable - 396 kg/day and inert waste 264 kg/day). The total power requirement proposed is 4750 KW. The total parking spaces proposed are for 1291 cars (Basement - 472, covered parking - 558 and open - 261). The total cost of the project is Rs. 71.165 Crores.

3. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional



clarifications furnished in response to its observations have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification – 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

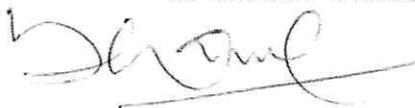
PART A - SPECIFIC CONDITIONS

I. Construction Phase

- (i) "Consent for Establishment" shall be obtained from Punjab Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (iii) A First Aid Room will be provided in the project both during construction and operation of the project.
- (iv) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (v) All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- (vi) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (vii) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (viii) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (ix) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Punjab Pollution Control Board.



- (x) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- (xi) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- (xii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xiii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/PPCB.
- (xiv) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100 Km of Thermal Power Stations).
- (xv) Ready mixed concrete must be used in building construction.
- (xvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xviii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xix) Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- (xx) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.



- (xxi) Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxiii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all airconditioned spaces while it is aspirational for non-airconditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxiv) The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- (xxv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxvi) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

II. Operation Phase

- i) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated affluent emanating from STP shall be recycled/reused to the maximum extent possible. Treatment of 100% grey water by decentralised treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Punjab Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.



- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Punjab Pollution Control Board.
- iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run- off and surface run- off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- x) A Report on the energy conservation measures confirming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
- xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid



mercury contamination. Use of solar panels may be done to the extent possible.

- xii) Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.

PART - B. GENERAL CONDITIONS

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.
- ii) Provision should be made for supply of kerosene or cooking gas and pressure cooker to the labourers during construction phase.
- iii) Six monthly monitoring reports should be submitted to the Ministry and it's Regional Office, Chandigarh.

4. Officials from the Regional Office of MOEF, Chandigarh who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Chandigarh.

5. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

6. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

7. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.



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9. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

10. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.



(Bharat Bhushan)

Director (IA)

Copy to:

1. The Secretary, Department of Environment, Government of Punjab, Secretariat, Chandigarh.
2. The Member Secretary, Punjab Pollution Control Board, Zonal Office, Patiala, Punjab.
3. The CCF, Regional Office, Ministry of Environment & Forests(NZ), Bays No.24-25, Sector 31-A, Dakshin Marg, Chandigarh - 160 030.
4. IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
5. Guard file.



(Bharat Bhushan)

Director (IA)

ANNEXURE AR - II [COLLY]GREATER MOHALI AREA DEVELOPMENT AUTHORITY S.A.S NAGAR

FORM-D

SEE RULE -10(2)

(PREMISSION FOR OCUPANCY OF THE BUILDING)

To,

OMAXE LTD.
7,LSC, Kalkaji,
New Delhi- 110019

Memo No. GMADA-S.D.O.(B)-10/

Dated: 3/12/10

44520

Whereas the above has given notice of completion of the building described below:-

I hereby :

1. Grant permission for the occupation /use of and OR
OC for Omaxe Ltd. Group Housing namely "Omaxe Greens" Village Jharmari Teh. Derabassi Distt. S.A.S.Nagar for Block No. A 1 (48 Flat Size 1071.90 Sq.ft.+ 23 Flat Size 1371.11 Sq.ft.) Block No. A 3 (48 Flat Size 1078.81 Sq.ft.+ 23 Flat Size 1371.11 Sq.ft.) Block No. A 5 (48 Flat Size 1087.83 Sq.ft.+ 23 Flat Size 1371.11 Sq.ft.) Total Flat 213 only.

2. Refuse permission for the occupation /use of the said building for reasons given below:

Description of Building:-

Urban Estate S.A.S.Nagar Plot No. Village Jharmari, Teh. Derabassi Distt. S.A.S.Nagar Area :- 15.69 Acre


Estate Officer,

GMADA, Mohali

Dated:

3/12/10

Endst.No.GMADA-S.D.O (B)/10/

Copy of above is forwarded to the following for information & necessary

GREATER MOHALI AREA DEVELOPMENT AUTHORITY S.A.S NAGAR

FORM-D

SEE RULE -19(2)

(PREMISSION FOR OCUPANCY OF THE BUILDING)

To,

OMAXE LTD.
7,LSC, Kalkaji,
New Delhi- 110019

Memo No. GMADA-S.D.O.(B)-11/6954

Dated: 1.2.11

Whereas the above has given notice of completion of the building described below:-

I hereby :

- Grant permission for the occupation /use of and OR
OC for Omaxe Ltd. Group Housing Project upon completion of construction namely "Omaxe Greens" Village Jhurmari Teh. Derabassi Distt. S.A.S.Nagar for Block No. A 2 (16 Flat Size 1234.32 Sq.ft.+ 7 Flat Size 1332.79 Sq.ft. + 16 Flat Size 989.29 Sq.ft. +16 Flat Size 986.35 Sq.ft. + 16 Flat Size 1013.33 Sq.ft.) Block No. B 7 (14 Flat Size 989.29 Sq.ft.+ 16 Flat Size 986.35 Sq.ft. + 2 Flat Size 685.12 Sq.ft. + 16 Flat Size 1013.33 Sq.ft. + 16 Flat Size 1234.32 Sq.ft.) Total Flat 135 only.
Further OC issued wide letter no. GMADA -SDO(B)-10/44520 dt.3-12-10 for block no. A1, A3 and A5 is issued upon completion of construction of blocks.
- Refuse permission for the occupation /use of the said building for reasons given below:

Description of Building:-

Urban Estate S.A.S.Nagar Plot No. Village Jhurmari, Teh. Derabassi Distt. S.A.S.Nagar Area :- 15.69 Acre


Estate Officer,
GMADA, Mohali.

Dated:

Endst.No.GMADA-S.D.O (B)/11/

Copy of above is forwarded to the following for information & necessary action please:-

- 1 D.E. (PH-I) GMADA, Mohali.
- 2 A.E.O.(1,2&3) GMADA S.A.S. Nagar. Dues if any may the recovered from allottee.


Estate Officer,
GMADA, Mohali.



ਗਰੇਟਰ ਮੋਹਾਲੀ ਏਰਿਆ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਿਟੀ

ਪੁੰਡਾ ਭਵਨ ਸੈਕਟਰ 62 ਐਸ.ਏ.ਐਸ. ਨਗਰ
(ਮਿਲਖ ਦਫਤਰ)

M/s OMAXE Limited,
7 LSC, Kalka Ji,
New Delhi-19.

Memo No GMADA-S.D.O (B)/2018/65591
Dated: 07/11/2019

Whereas M/s OMAXE Limited has given notice of completion of the building described below.

I hereby:-

Grant Permission for the Occupation/use of Ground Floor & First Floor Only.

Description of Building
Omaxe Greens, Derrabassi,
S.A.S. Nagar.

Community Centre,
Area 1502.80 Sq. mtrs

Note: If any dues found to be pending regarding violations at later stage, you will be liable to deposit it.


Sub Divisional Officer (B),
GMADA, S.A.S. Nagar



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R12SAS72950

Application No : 16071428

To,

Daleep Moudgil
India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
Chandigarh, Chandigarh-160018

Subject: Renewal of Consent to Operate under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

Consent to Operate Certificate No.	CTOA/Renewal/SAS/2021/16071428
Date of issue :	12/08/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/SAS/2020/13160089 From:20/10/2020 To:31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14837.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar, 140501

All the term and conditions same as mentioned in the original consent no. CTOW/Renewal/SAS/2020/13160151 dated 20/10/2020, valid upto 31/03/2021 issued to the project proponent. This extension letter may be appended with the original consent letter issued to the project proponent and subsequent extensions letters with an additional condition as under:

1. The promoter company shall maintain record regarding the separate flow meters installed for dual plumbing line, for usage in construction area and plantation area, and borewell(s) submit quarterly report to the Board for verification of the water balance submitted by it.
2. The promoter company shall install mechanical composter for biodegradable waste within 3 months.
3. The promoter company shall install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
4. The promoter company shall properly operate its STP by maintaining operational parameters such as concentration of MLSS / MLVSS, Alkalinity, concentration of nitrogen, F/M ratio, DO, pH and BOD: N:P ratio in the aeration tank and the value of all parameters should be depicted on the display board to be installed in the vicinity of the STP.
5. The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means and shall reuse the treated effluent in the premises or for construction purposes in the adjoining project, in accordance with the water balance submitted by it.
6. The promoter company shall develop proper plantation area in the 0.5 acre area pocket; and provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area, so that additional treated effluent can be utilized in the plantation area at any time.
7. The promoter company will not install any new borewell for abstraction of ground water without prior approval from competent authority. The industry will obtain the permission from CGWA/ Competent Authority for withdrawal of groundwater and shall comply with the guidelines issued by the CGWA for abstraction of ground water, from time to time.
8. The promoter company shall be bound to comply with the above-mentioned conditions no. 1 to 7 without fail and further extension/ renewal in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted on submission of unabridged compliance of the same.



14/10/2021

(Kuldeep Singh)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He shall visit the site after two month to check the construction status of additional/ upgradation of STP and mechanical composter, to verify the water balance statement, to check the adequate plantation area as per water balance statement and to other Environmental Laws and send the report in case of violations under the Environment Laws, observed in any.

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Omaxe Ltd. India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab Derabassi, Sas Nagar, 140501

Page2



14/10/2021

(Kuldeep Singh)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**

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Omaxe Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omaxe Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar, 140501

Page 3



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala
 Website:- www.ppcb.gov.in

Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R12SAS72950 _____ Application No : 16073045

To,
 Daleep Moudgil
 India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur Telephone-9711800256
 Chandigarh, Chandigarh-160018

Subject: Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Renewal/SAS/2021/16073045
Date of issue :	14/10/2021
Date of expiry :	31/03/2022
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/SAS/2020/13160151 From:20/10/2020 To:31/03/2021

2. Particulars of the Industry

Name & Designation of the Applicant	Daleep Moudgil, (Director)
Address of Industrial premises	Omase Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omase Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar-140501
Capital Investment of the Industry	14837.0 lakhs
Category of Industry	Red
Type of Industry	Building, Const. projects, Township & Area development covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

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Omase Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur, Omase Green, At Village Jharmari, Mohali, Punjab, Derabassi, Sas Nagar, 140501

Page 1

All the term and conditions same as mentioned in the original consent no. CTOA/Renewal/SAS/2020/13160089 dated 20/10/2020, valid upto 31/3/2021 issued to the project proponent. This extension letter may be appended with the original consent letter issued to the project proponent with an additional condition as under:

1. The promoter company shall install stack with adequate height with the 02 no. DG set of capacity 250 KVA within 01 month and submit compliance to the Board.



12/08/2021

**(Kuldeep Singh)
Environmental Engineer**

For & on behalf

of

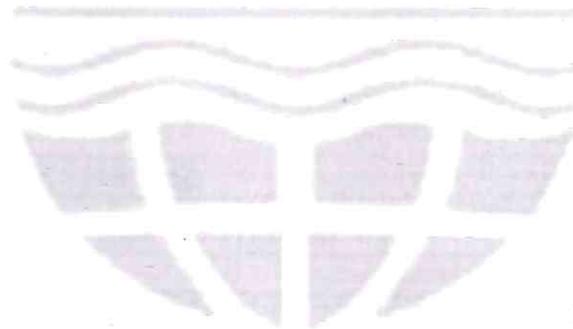
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.




12/08/2021

**(Kuldeep Singh)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

"This is computer generated document from OCMMS by PPCB"

Omace Ltd, India Trade Tower, First Floor, Chd- Siswan Road, New Chandigarh, Mullanpur.Omace Green, At Village Jharmari, Mohali. Punjab,Derabassi.Sas Nagar.140501

Page2

ANNEXURE AR - IV

OL/DIR/DERABASSI/2022-17

29TH MARCH, 2022

The Environmental Engineer
Punjab Pollution Control Board.
Regional Office
SAS Nagar

Subject: Renewal of Varied Consent to Operate for four years U/s 21 of Air act 1981 and U/s 25/26 of Water Act 1974 for our Residential Project "Omaxe Greens" at village Jharmari, Tehsil Derabassi, Distt. Mohali.

Dear Sir,

This has reference to the subject cited above, in this regard please find enclosed herewith application for Extension of Consent to operate for further two years issued vide letter no. CTOA/Renewal/SAS/2017/5429242 dated 12.05.2017 (Valid up to 31.03.2019 further renewed up to 31.03.2022) granted u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 and letter No. CTOW/Renewal/SAS/2017/5429365 dated 16.05.2017 (Valid up to 31.03.2019 further renewed up to 31.03.2022) u/s 25/26 Water (Prevention & Control of Pollution) Act, 1974

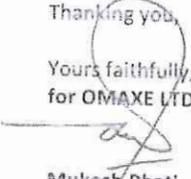
Further we would like to draw your kind notice the following:

1. We have taken completion and occupation of 9 towers consisting 584 Flats.
2. Out of 9 towers we have provided dual plumbing system in 4 towers i.e. GT-4, GT-6, GT-8 and GT-9 consisting 236 flats and using the treated water for flushing purposes.
3. We would like to add further that as on today out of 584 flats around 400 families have already shifted in this township and have started living in and whereas in our calculation for water and waste water generation we have taken population for 450 families as we are anticipated that in near future in a year or two 50 more families may take possession and start living in this township.
4. We have already installed Sewerage Treatment Plant of capacity 250 KLD expandable up to 500 KLD and is fully operational and sufficient to cater the population of above mentioned site.
5. We have deposited fee towards renewal of consent to operate for five years on dated 30.03.2019 but CTO was issued for three years only i.e. from 25.06.2019 to 31.03.2020, 20.10.2020 to 31.03.2021 and 14.10.2021 to 31.03.2022 only (Copy of RTGS is enclosed for your ready reference)

In view of above you are requested to kindly grant us the renewal of consent to operate under Water and Air Act for another 2 year i.e. up to 31.03.2024 since required fee has already been deposited vide RTGS no. RTGS/SK/UTIBR52019033000365683/206 dated 30.03.2019 amounting Rs. 14,40,500/- (Rs. 7,20,000/- each for Air and Water along with application fee of amounting Rs. 500/-)

Thanking you,

Yours faithfully,
for OMAXE LTD.


Mukesh Bhati
AVP (Business Development & Projects)

Encl.: as above

"This is to inform that please make all correspondence with us on our Corporate Office Address only"

OMAXE LIMITED

Corporate Office: 7, Local Shopping Centre, Kalkaji, New Delhi- 110019.

Tel.: +91-11-41896680-85, 41893100, Fax: +91-11-41896653, 41896655, 41896799

Regd. Office: Plot No. 49-5, First Floor, Omaxe Celebration Mall, Solina Road-1, Gurgaon- 122 001 (Haryana)
Toll Free No. 18001020064, Website: www.omaxe.com, CIN: L71022DL1999PL10001001

Recd
Suphy 176
30/3/22

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
ਚੇਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001
Phone No. 0175-2301182 email: ppcebse_zp1@yahoo.com

ਨੰਬਰ _____ ਮਿਤੀ _____

REGISTERED

To

M/s Omaxe Ltd., India Trade Tower,
Project: Omaxe Green at Vill. Jharmari, Mohali,
Regd Office: First Floor, Chandigarh-Siswan Road,
New Chandigarh, Mullanpur, Distt. SAS Nagar

ANNEXURE AR - V

Subject: Proceeding of the personal hearing given on 1/8/2022 by the Chairman of the Board to M/s Omaxe Ltd., India Trade Tower, (Project: Omaxe Green at Vill. Jharmari, Mohali), Regd Office: First Floor, Chandigarh-Siswan Road, New Chandigarh, Mullanpur, Distt. SAS Nagar for refusal of consent to operate under the Water Act, 1974 and the Air Act, 1981

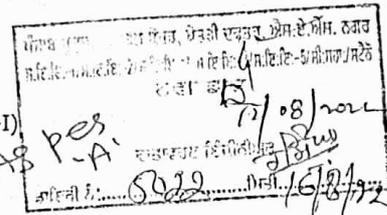
The following were present:

From the Board:

1. Sh. Krunesh Garg, Member Secretary
2. Sh. Lavneet Kumar, Senior Environmental Engineer (ZP-I)
3. Sh. Kuldeep Singh, Environmental Engineer (ZP-I)

From the project proponent:

1. Sh. Mukesh Bhatti, Representative



The officers of the Board brought out that Board was earlier received a public complaint made by Omaxe Green Welfare Association, wherein, it was alleged that sewage treatment plant of Omaxe Green Housing Society, located at Ambala Chandigarh Road, Vill. Jharmari, Punjab, had been non-functional for the last one year and untreated sewage was being discharged directly into an open area adjacent to the housing complex. All the families/ residents of the society were facing health and hygiene issues and also discharge of untreated sewage was polluting and damaging the surrounding environment.

The project proponent was earlier served show cause notice for revocation/ cancellation of consents to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity of personal hearing on 2/2/2021, wherein, it was decided as under:

1. The project proponent shall provide a complete water balance including wastewater generation, its disposal through reuse for flushing, construction projects and onto land for plantation, within 20 days.
2. The project proponent shall provide the details of land available under plantation, alongwith the details of ownership rights of this land duly marked on the layout plan of the projects with area measurements, within 20 days.
3. The project proponent shall maintain and operate its Sewage Treatment Plant (STP), regularly and efficiently, so as to achieve the effluent standards prescribed by the Board, consistently.
4. The project proponent will ensure that it will not cause any stagnation of treated / untreated wastewater inside or outside the project premises or shall discharge any treated

- / untreated effluent through any other mode except for which consents have been granted.
5. The project proponent shall ensure that the municipal solid waste is being disposed of as per the provisions of Solid Waste Management Rules, 2016 and shall submit the compliance of the same.
 6. Environmental Engineer, Regional Office, SAS Nagar shall visit the site and verify the contentions of the project proponent regarding compliance of the observations earlier pointed out by Regional Office in its report immediately and submit the report within 15 days.
 7. A review meeting shall be held in the mid of March, 2021 wherein the project proponent shall come up with complete details of water balance alongwith land availability for utilization of effluent and other alternatives available for disposal of effluents of treated effluents.

The project proponent was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/SAS/ 2021/16073045 dated 14/10/2021 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2021/16071428 dated 12/8/2021, valid upto 31/3/2022, subject to certain conditions as mentioned therein:

- 1) The promoter company shall maintain record regarding the separate flow meters installed for dual plumbing line, for usage in construction area and plantation area, and borewell(s) submit quarterly report to the Board for verification of the water balance submitted by it.
- 2) The promoter company shall install mechanical composter for biodegradable waste within 3 months.
- 3) The promoter company shall install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
- 4) The promoter company shall properly operate its STP by maintaining operational parameters such as concentration of MLSS / MLVSS, Alkalinity, concentration of nitrogen, F/M ratio, DO, pH and BOD: N:P ratio in the aeration tank and the value of all parameters should be depicted on the display board to be installed in the vicinity of the STP.
- 5) The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means and shall reuse the treated effluent in the premises or for construction purposes in the adjoining project, in accordance with the water balance submitted by it.
- 6) The promoter company shall develop proper plantation area in the 0.5 acre area pocket; and provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area, so that additional treated effluent can be utilized in the plantation area at any time.
- 7) The promoter company will not install any new borewell for abstraction of ground water without prior approval from competent authority. The industry will obtain the permission from CGWA/ Competent Authority for withdrawal of groundwater and shall comply with the guidelines issued by the CGWA for abstraction of ground water, from time to time.

- 8) The promoter company shall be bound to comply with the above-mentioned conditions no. 1 to 7 without fail and further extension/ renewal in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted on submission of unabridged compliance of the same.

The project proponent has now applied for renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for the occupancy and operation of 450 dwelling units out of 584 dwelling units in the project

The site of the project was visited by officer of the Board on 12/4/2022 to verify the facts of the consent of application and compliance made by project proponent and it was observed as under:

- 1) The project proponent has not yet upgraded its STP to 400 KLD as per the conditions of consent to operate earlier granted to it.
- 2) The project proponent has provided a separate flow meter for dual plumbing line, for usage in the construction area and plantation area; but was not maintaining regular record regarding the same, therefore, verification of the water balance submitted by it could not be carried out.
- 3) The project proponent has not yet developed an area of the 0.5 acre area as per karnal technology, as the same was found in a disturbed state, and a lot of wild vegetation was observed in that pocket; as per the condition of consent to operate earlier granted to it.
- 4) The project proponent has installed 05 DG sets of capacity @ 250 KVA each. All are equipped with a canopy, however, stacks are only provided with 03 DG sets and no stacks provided with two DG sets.
- 5) The project proponent has not provided any earmarked area for collection & segregation of solid waste at the site and the solid waste is being collected by a private contractor. It has not yet installed any mechanical composter as per the condition of 'consent to operate' earlier granted to it.

The project proponent is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and has not complying with conditions of the consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, willfully causing water pollution in the vicinity, thus, violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intentionally and deliberately.

It was proposed to refuse consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause.

Thereafter, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity to submit reply within 15-days. But project proponent has not made compliance of the decisions of the hearing dated 2/2/2021.

The matter was again **109** considered by the Competent Authority of the Board and decided to afford another opportunity of personal show cause to project proponent before taking **44** further action in the matter.

Therefore, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 3603-04 dated 23/6/2022 alongwith an opportunity of personal hearing before the Chairman of the Board on 8/7/2022.

The said hearing was postponed to 19/7/2022 and the same was further postponed to 27/7/2022 and 1/8/2022 respectively, due to administrative reasons.

Regional Office reported that a telephonic message was received from O/o SDM, Dera Bassi, regarding complaint of local villagers alleging disposal of wastewater from the project namely M/s Omaxe Greens into their agricultural fields. Accordingly, the site of the project was visited alongwith Sh. Kuldeep Singh, Tehsildar, Sh. Harinderjit Singh, Naib Tehsildar & Ms. Ravneet Kaur, BDPO on 20.07.2022 and during visit, it was observed as under:

1. The project proponent has completed structure work of 9 nos. towers at the site, having total no. flats @ 584.
2. The representative of the project proponent informed that at present, around 530-540 families are residing in the project.
3. The promoter company has installed STP of capacity 250 KLD to treat the domestic effluent being generated from the project and same was in operational at the time of visit. Further one blower was under installation with the said STP. As per the record maintained by the operator of STP, currently around 200 KLD of wastewater is being treated in the STP. Sample of treated wastewater from the outlet of STP was collected and is being sent to HO lab for further analysis. Results awaited.
4. The work regarding excavation construction of additional module of STP was still under progress at site.
5. During visit, it was observed that there is an area of around 10-12 acres on the backside of the project, which was lying filled with water. The complainants alleged that the promoter company discharges their wastewater onto said land for stagnation, which is causing harm to their crops and is causing insanitary conditions in the area.
6. In its application for obtaining renewal of CTO, the promoter company has mentioned to utilize 15 KLD of treated wastewater for utilization onto land for plantation in an area of 0.5 acres as per Karnal Technology & 177 KLD for construction purposes within the site of the project (during rainy season). However, the project proponent has not yet developed area of 0.5 acre area as per Karnal technology and the said land area was found in a disturbed state and lot of wild vegetation was observed in that pocket. Furthermore, at present, no construction activity was being carryout at the site and the representative of the project proponent informed that the construction activities have been stopped at site since last 2-3 months.

As such, it is clear that the project proponent does not have adequate arrangements for disposal of wastewater being generated from its project. Although, during visit, no outlet was found by the team for direct disposal of wastewater onto land for stagnation in the area on backside of the project. It is clear that the project proponent does not have adequate

disposal arrangements for treated wastewater and thus, it can be deduced that the project proponent may be discharging its treated wastewater onto said land for stagnation, where already rainwater of adjoining area gets stagnated.

As such, it is requested that the above mentioned points may be considered during the hearing.

The representatives of the company attended the hearing and informed that upgradation of STP from 250 KLD to 400 KLD is under progress. They have provided water meter, dual pumping line and usage in the construction area as well as plantation area and for dual plumbing system. The record has been stated to maintain. The work on the balance 2 DG set for providing stacks is under progress.

After hearing the officers of the Board and the representatives of the project proponent, the Chairman of the Board decided as under:

- 1) The consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 be refused.
- 2) The Environmental Engineer, RO, SAS Nagar shall request to send the further fresh recommendations through E-Noting of OCMMS.

sd
**Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board**

Endst. no. 4853

Dated 8.8.21

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. It is requested to verify the compliance made by the project proponent and shall submit further report and recommendations.] 'A'

sd
**Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board**



GSTIN No. : 03AMLPS9476P2ZX

H.O. : #372, Sector 15-A, Chandigarh-160 015 ☎ : 0172-4669295, Website : www.cptl.co.in

Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055 ☎ : 0172-5090312; e-mail : sital_cptlmohali@yahoo.co.in, cptl126@gmail.com, lab@cptl.co.in

TEST CERTIFICATE

REPORT No. CPTL/EC/2022/10/33(A)

Format No. CPTLF7 8-(A)
REPORTING DATE: 25.10.2022

NAME OF INDUSTRY: M/s. OMAXE GREEN,
BY-OMAXE LIMITED,
VILLAGE-JHARMARI, DISTT.- S.A.S. NAGAR,
PUNJAB.

SAMPLE PARTICULARS

Sampling Plan Ref. No.:	CPTLF7.3-I	Type of Sample:	Air Quality
Sampling Method:	CPIL/SM/01	Location of Sampling Station:	Project Site
Date of Sampling:	21.10.2022	Environmental Conditions:	Normal
Date of Sample Received in lab.:	21.10.2022	Analysis Duration:	21.10.2022 to 25.10.2022
Sample Identification No.	CPTL/EC/2022/10/33(A)	Sample Collected By:	Arun Kumar & Team
Nature of Sample:	Ambient Air		

TECHNICAL DATA

1.	Location of sampling station	Project Site	
2.	Instrument used for sampling	RDS, FPS & gaseous attachment	
3.	Time period for sampling	480 minutes	
PARAMETERS	RESULTS	PRESCRIBED STANDARD AS PER NAAQS NOTIFICATION, 18 TH NOVEMBER, 2009	TEST METHOD
Particulate Matter (PM ₁₀), µg/m ³	86.2	100	IS 5182 (P-23): 2006, (RA - 2012)
Particulate Matter (PM _{2.5}), µg/m ³	36.9	60	SP 57 Issue Date-01-05-2019
Sulphur dioxide (SO ₂), µg/m ³	6.7	80	IS 5182 (P-2): 2001, (RA-2012)
Nitrogen Dioxide (NO ₂), µg/m ³	18.6	80	IS 5182 (P-6): 2006, (RA - 2012)
Ammonia (NH ₃), µg/m ³	ND	400	Indophenol Method, CPCB Guidelines (Vol. 1)
Ozone (O ₃), µg/m ³	24.2	100	IS 5182 (P-9): 1974, (RA - 2012)
Benzene (C ₆ H ₆), µg/m ³	ND	05	IS 5182 (P-11): 2006
Benzo (a) Pyrene (BaP), ng/m ³	ND	01	IS 5182 (P-12): 2004
Carbon monoxide (CO), mg/m ³	0.65	4	IS 5182 (Part-10): 1999, (RA - 2009)
Lead (Pb), µg/m ³	ND	1.0	IS 5182 (Part-22): 2004
Nickel (Ni), ng/m ³	ND	20	CPCB Guideline Vol-I:2011
Arsenic (As), ng/m ³	ND	06	CPCB Guideline Vol-I:2011

ND-Not Detected

Chama
Chemist In-Charge

Date: 25/10/22

Sital Singh
Sital Singh (CEO)

(Authorized Signatory)

Date: 26/10/2022

- The results are related to test items only.
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- Sample will be destroyed after retention time unless otherwise specified.

Page 1 of 1

END OF REPORT



**CHANDIGARH POLLUTION
TESTING LABORATORY**
(Environmental Monitoring, EIA, NOC, ETP, STP)



GSTIN No. : 03AMLPS9476P2ZX



NABET accredited EIA consultant, MoEF & CC recognized
ISO 9001:2015, ISO 14001:2015 and ISO 45001:2018 Certified Laboratory

H.O. : #372, Sector 15-A, Chandigarh-160 015 ☎ : 0172-4669295, Website : www.cptl.co.in

Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055 ☎ : 0172-5090312; e-mail : sital_cptlmohali@yahoo.co.in, cptle126@gmail.com, lab@cptl.co.in

TEST CERTIFICATE

REPORT No. CPTL/EC/2022/10/33(AN)

Format No. CPTLF7.8-1(N)
REPORTING DATE: 25.10.2022

NAME OF INDUSTRY: M/s. OMAXE GREEN,
BY-OMAXE LIMITED,
VILLAGE-JHARMARI, DISTT.- S.A.S. NAGAR,
PUNJAB.

SAMPLE PARTICULARS

Sampling Plan Ref. No.:	CPTLF7.3-1	Type of Sample:	Air Quality w.r.t Noise
Sampling Method:	CPTL/SM/01	Sampling Location:	Project Site
Date of Monitoring:	21.10.2022	Environmental Conditions:	Normal
Sample Identification No.	CPTL/EC/2022/10/33(AN)	Monitoring Done By:	Arun Kumar & Team
Nature of Sample:	Noise Level		

TECHNICAL DATA

S. No.	Sub Locations (Residential Area)	Value in dB(A) (Average)		Test Method
		Day Time (1 Hour)	Night Time (1 Hour)	
01.	North Side	46.2	35.2	IS 9989:1981(Rev.2002)
02.	South Side	45.2	36.6	IS 9989:1981(Rev.2002)
03.	East Side	42.8	36.2	IS 9989:1981(Rev.2002)
04.	West Side	45.3	34.2	IS 9989:1981(Rev.2002)

Pame
Chemist-In-Charge
Date: 25/10/22

Sital Singh
Sital Singh (CEO)
(Authorized Signatory)
Date: 25/10/2022

- The results are related to test items only.
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END OF REPORT

Page 1 of 1



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ISO 9001 : 2015, ISO 14001 : 2015 and ISO 45001 : 2018 Certified Laboratory

GSTIN No. : 03AMLPS9476PZZX



H.O. : #372, Sector 15-A, Chandigarh-160 015 ☎ : 0172-4669295, Website : www.cptl.co.in

Lab : E-126, Phase-VII, Indl Area, Mohali - 160055 ☎ : 0172-5090312; e-mail : aital_cptlmohali@yahoo.co.in, cpfile126@gmail.com, lab@cptl.co.in

TEST CERTIFICATE

REPORT No. CPTL/EC/2022/10/33(W)

Format No. CPTLF7.8-I(W)
REPORTING DATE: 25.10.2022

NAME OF INDUSTRY:	M/s. OMAXE GREEN, BY-OMAXE LIMITED, VILLAGE-JHARMARI, DISTT.- S.A.S. NAGAR, PUNJAB.
-------------------	--

SAMPLE PARTICULARS

Date of Sample Collection	21.10.2022
Sample Received in Lab	21.10.2022
Type of Sample	Water
Sampling Plan Ref. No.	CPTLF7.3-I
Sampling Method	CPTL/SM/01
Environmental Conditions	Normal
Point of Sample Collection	From Borewell
Quantity & Packaging	2.0 liters+250ml in Plastic & Glass Bottle
Sample identification no.	CPTL/EC/2022/10/33(W)
Analysis Duration	21.10.2022 to 25.10.2022
Sample Collected By	Arun Kumar & Team
Visual Observation	Clear and colorless.

TEST RESULTS

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
1.	pH	7.69	6.5-8.5	No relaxation	APHA-4500H ⁷ , 22 nd Edition
2.	Color, HU	<5	5	15	APHA-2020B, 22 nd Edition
3.	Turbidity, NTU	<1	1	5	APHA-2130B, 22 nd Edition
4.	Total Dissolved Solids, mg/l	266	500	2000	APHA-2540C, 22 nd Edition
5.	Total Hardness (as CaCO ₃), mg/l	250	200	600	APHA-2340B, 22 nd Edition
6.	Calcium (as Ca ⁺⁺), mg/l	44.2	75	200	APHA-3500B, 22 nd Edition
7.	Magnesium (as Mg ⁺⁺), mg/l	28.2	30	100	APHA-2340B, 22 nd Edition
8.	Total Alkalinity (as CaCO ₃), mg/l	246	200	600	APHA-2320B, 22 nd Edition
9.	Chloride (as Cl), mg/l	14.9	250	1000	APHA-4500B, 22 nd Edition
10.	Sulphate (as SO ₄), mg/l	18.6	200	400	APHA-4500E, 22 nd Edition
11.	Iron (as Fe), mg/l	0.11	0.3	No relaxation	IS: 3025(Part-53), 2003
12.	Zinc (as Zn), mg/l	ND (DL-0.5)	5	15	APHA-3030D, 22 nd Edition
13.	Nitrate (as NO ₃), mg/l	ND (DL-1.0)	45	No relaxation	IS: 3025(Part-34), 1986
14.	Chromium (as Cr), mg/l	ND (DL-0.04)	0.05	No relaxation	APHA-3111B, 22 nd Edition
15.	Manganese (as Mn), mg/l	ND (DL-0.01)	0.1	0.3	APHA-3030D & 3111B, 22 nd Edition



GSTIN No. : 03AMLPS9476P2ZX

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H.O. : #372, Sector 15-A, Chandigarh-160 015 ☎ : 0172-4669295, Website: www.cptl.co.in

Lab : E-126, Phase-VII, Indl. Area, Mohali - 160055 ☎ : 0172-5090312, e-mail : sital_cptlmohali@yahoo.co.in, cptl126@gmail.com, lab@cptl.co.in

Sample Received in Lab	21.10.2022
Sample Identification No.	CPTL/EC/2022/10/33(W)
Type of Sample	Ground Water

S. No.	Parameters	Results	Acceptable Limit	Permissible Limit	Test Method
16.	Lead (as Pb), mg/l	ND (DL-0.04)	0.01	No relaxation	APHA-3030D & 3111B, 22 nd Edition
17.	Copper (as Cu), mg/l	ND (DL-0.1)	0.05	1.5	APHA-3111B, 22 nd Edition
18.	Boron (as B), mg/l	ND (DL-0.001)	0.5	1.0	APHA-4500B, 22 nd Edition
19.	Cadmium (as Cd), mg/l	ND (DL-0.01)	0.003	No relaxation	APHA-3500 CD-A, 22 nd Edition
20.	Selenium (as Se), mg/l	ND (DL-0.1)	0.01	No relaxation	APHA-3500 Se-A, 22 nd Edition
21.	Fluoride (as F), mg/l	ND (DL-0.1)	1.0	1.5	APHA, SPANDS Method 4500- F D
22.	Free Residual Chlorine (as Cl ₂), mg/l	ND (DL-0.01)	0.2	1	APHA-4500D, 22 nd Edition
23.	E.coli/100 ml	Absent	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS : 1622-1981 ,MPN Method
24.	Total Coliform/100 ml	<2	Shall not be detectable in any 100 ml sample	Shall not be detectable in any 100 ml sample	IS : 1622-1981 ,MPN Method

ND-Not Detected
DL-Detection Limit

Chemist In-Charge
Date: 25/10/22

Sital Singh (CEO)

(Authorized Signatory)
Date: 25/10/22

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END OF REPORT

Page 2 of 2

 Phone No. 0175-2301182	ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਚੈਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001 email : ppcbsee_zp1@yahoo.com
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ਨੋਬਰ

ਮਿਤੀ

REGISTERED

To

M/s Omaxe Ltd. India Trade Tower,
 Project: Omaxe Green at Vill. Jharmari, Mohali, First Floor,
 Chandigarh-Siswan Road, New Chandigarh,
 Mullanpur, Distt. SAS Nagar

Subject:

Proceeding of the personal hearing given on 11/11/2022 by the Chairman of the Board to M/s Omaxe Ltd., India Trade Tower, Project: Omaxe Green at Vill. Jharmari, Mohali, First Floor, Chandigarh-Siswan Road, New Chandigarh, Mullanpur, Distt. SAS Nagar for Non-compliance of hearing decisions dated 20/5/2022 given by the Chairman of the Board

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਚੈਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001
 ਮਿਤੀ: 30/11/2022
 ਡਾਇਰੀ ਨੰ: 7863
 ਗੋਪਾਲ ਸਿੰਘ

The following were present:

From the Board:

1. Sh. Lavneet Kumar, Senior Environmental Engineer (ZP-I)
2. Sh. Kuldeep Singh, Environmental Engineer (ZP-I)

From the project proponent:

1. Sh. Mukesh Bhati, Vice President

The officers of the Board brought out that the Board was earlier received a public complaint made by Omaxe Green Welfare Association, wherein, it was alleged that sewage treatment plant of Omaxe Green Housing Society, located at Ambala Chandigarh Road, Vill. Jharmari, Punjab, had been non-functional for the last one year and untreated sewage was being discharged directly into an open area adjacent to the housing complex. All the families/ residents of the society were facing health and hygiene issues and also discharge of untreated sewage was polluting and damaging the surrounding environment.

The project proponent was earlier served show cause notice for revocation/ cancellation of consents to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity of personal hearing on 2/2/2021, wherein, it was decided as under:

1. The project proponent shall provide a complete water balance including wastewater generation, its disposal through reuse for flushing, construction projects and onto land for plantation, within 20 days.
2. The project proponent shall provide the details of land available under plantation, alongwith the details of ownership rights of this land duly marked on the layout plan of the projects with area measurements, within 20 days.
3. The project proponent shall maintain and operate its Sewage Treatment Plant (STP), regularly and efficiently, so as to achieve the effluent standards prescribed by the Board, consistently
4. The project proponent will ensure that it will not cause any stagnation of treated / untreated wastewater inside or outside the project premises or shall discharge any treated / untreated effluent through any other mode except for which consents have been granted.
5. The project proponent shall ensure that the municipal solid waste is being disposed of as per the provisions of Solid Waste Management Rules, 2016 and shall submit the compliance of the same.

- 116**
6. Environmental Engineer, Regional Office, S6 Nagar shall visit the site and verify the contentions of the project proponent regarding compliance of the observations earlier pointed out by Regional Office in its report immediately and submit the report within 15 days.
 7. A review meeting shall be held in the mid of March, 2021 wherein the project proponent shall come up with complete details of water balance alongwith land availability for utilization of effluent and other alternatives available for disposal of effluents of treated effluents.

The project proponent was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/SAS/ 2021/16073045 dated 14/10/2021 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2021/16071428 dated 12/8/2021, valid upto 31/3/2022, subject to certain conditions as mentioned therein:

- 1) The promoter company shall maintain record regarding the separate flow meters installed for dual plumbing line, for usage in construction area and plantation area, and borewell(s) submit quarterly report to the Board for verification of the water balance submitted by it.
- 2) The promoter company shall install mechanical composter for biodegradable waste within 3 months.
- 3) The promoter company shall install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
- 4) The promoter company shall properly operate its STP by maintaining operational parameters such as concentration of MLSS / MLVSS, Alkalinity, concentration of nitrogen, F/M ratio, DO, pH and BOD: N:P ratio in the aeration tank and the value of all parameters should be depicted on the display board to be installed in the vicinity of the STP.
- 5) The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means and shall reuse the treated effluent in the premises or for construction purposes in the adjoining project, in accordance with the water balance submitted by it.
- 6) The promoter company shall develop proper plantation area in the 0.5 acre area pocket; and provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area, so that additional treated effluent can be utilized in the plantation area at any time.
- 7) The promoter company will not install any new borewell for abstraction of ground water without prior approval from competent authority. The industry will obtain the permission from CGWA/ Competent Authority for withdrawal of groundwater and shall comply with the guidelines issued by the CGWA for abstraction of ground water, from time to time.
- 8) The promoter company shall be bound to comply with the above-mentioned conditions no. 1 to 7 without fail and further extension/ renewal in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 shall be granted on submission of unabridged compliance of the same.

The project proponent has now applied for renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for the occupancy and operation of 450 dwelling units out of 584 dwelling units in the project

The site of the project was visited by officer of the Board on 12/4/2022 to verify the facts of the consent of application and compliance made by project proponent and it was observed as under:

- 1) The project proponent has not yet upgraded its STP to 400 KLD as per the conditions of consent to operate earlier granted to it.
- 2) The project proponent has provided a separate flow meter for dual plumbing line, for usage in the construction area and plantation area; but was not maintaining regular record regarding the same, therefore, verification of the water balance submitted by it could not be carried out.
- 3) The project proponent has not yet developed an area of the 0.5 acre area as per karnal technology, as the same was found in a disturbed state, and a lot of wild vegetation was observed in that pocket; as per the condition of consent to operate earlier granted to it.
- 4) The project proponent has installed 05 DG sets of capacity @ 250 KVA each. All are equipped with a canopy, however, stacks are only provided with 03 DG sets and no stacks provided with two DG sets.
- 5) The project proponent has not provided any earmarked area for collection & segregation of solid waste at the site and the solid waste is being collected by a private contractor. It has not yet installed any mechanical composter as per the condition of 'consent to operate' earlier granted to it.

2.4

The project proponent is not complying with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and has not complying with conditions of the consents granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, willfully causing water pollution in the vicinity, thus, violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 intentionally and deliberately.

It was proposed to refuse consent to operate applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 after affording an opportunity of show cause.

Thereafter, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith an opportunity to submit reply within 15-days. But project proponent has not made compliance of the decisions of the hearing dated 2/2/2021.

The matter was again considered by the Competent Authority of the Board and decided to afford another opportunity of personal show cause to project proponent before taking further action in the matter.

Thereafter, the project proponent was issued show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 3603-04 dated 23/6/2022 alongwith an opportunity of personal hearing before the Chairman of the Board on 8/7/2022. The said hearing was postponed to 19/7/2022 and the same was further postponed to 27/7/2022 and 1/8/2022 respectively, due to administrative reasons.

Regional Office reported that a telephonic message was received from O/o SDM, Dera Bassi, regarding complaint of local villagers alleging disposal of wastewater from the project namely M/s Omaze Greens into their agricultural fields. Accordingly, the site of the project was visited alongwith Sh.

Kuldeep Singh, Tehsildar, Sh. Harinderjit Singh, Naib Tehsildar & Ms. Ravneet Kaur, BDPO on 20.07.2022 and during visit, it was observed as under:

1. The project proponent has completed structure work of 9 nos. towers at the site, having total no. flats @ 584.
2. The representative of the project proponent informed that at present, around 530-540 families are residing in the project.
3. The promoter company has installed STP of capacity 250 KLD to treat the domestic effluent being generated from the project and same was in operational at the time of visit. Further one blower was under installation with the said STP. As per the record maintained by the operator of STP, currently around 200 KLD of wastewater is being treated in the STP. Sample of treated wastewater from the outlet of STP was collected and is being sent to HO lab for further analysis. Results awaited.
4. The work regarding excavation construction of additional module of STP was still under progress at site.
5. During visit, it was observed that there is an area of around 10-12 acres on the backside of the project, which was lying filled with water. The complainants alleged that the promoter company discharges their wastewater onto said land for stagnation, which is causing harm to their crops and is causing insanitary conditions in the area.
6. In its application for obtaining renewal of CTO, the promoter company has mentioned to utilize 15 KLD of treated wastewater for utilization onto land for plantation in an area of 0.5 acres as per Karnal Technology & 177 KLD for construction purposes within the site of the project (during rainy season). However, the project proponent has not yet developed area of 0.5 acre area as per Karnal technology and the said land area was found in a disturbed state and lot of wild vegetation was observed in that pocket. Furthermore, at present, no construction activity was being carryout at the site and the representative of the project proponent informed that the construction activities have been stopped at site since last 2-3 months.

As such, it is clear that the project proponent does not have adequate arrangements for disposal of wastewater being generated from its project. Although, during visit, no outlet was found by the team for direct disposal of wastewater onto land for stagnation in the area on backside of the project. It is clear that the project proponent does not have adequate disposal arrangements for treated wastewater and thus, it can be deduced that the project proponent may be discharging its treated wastewater onto said land for stagnation, where already rainwater of adjoining area gets stagnated.

As such, it is requested that the above mentioned points may be considered during the hearing.

The representatives of the company attended the hearing and informed that upgradation of STP from 250 KLD to 400 KLD is under progress. They have provided water meter, dual pumping line and usage in the construction area as well as plantation area and for dual plumbing system. The record has been stated to maintain. The work on the balance 2 DG set for providing stacks is under progress.

After hearing, Chairman of the Board decided as under:

- 1) The consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 be refused.

- 2) The Environmental Engineer, RO, SAS Nagar shall request to send the further fresh recommendations through E-Noting of OCMMS.

Accordingly, the consent to operate applied by the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 was refused vide no CTOW/Renewal/SAS Nagar/2022/18321109 dated 5/8/2022.

It is worth to mention here that a letter dated 9/9/2022 has been received from National Highway Authority of India (NHAI) and relevant para of the same is as under:

"However, Omaxe Company has constructed its project building in between the natural flow of water from adjoining village and existing culverts on National Highway. Further Omaxe Company has illegally connected the village's rainwater through underground drainage from his project to the drain of NH. During detailed inspection on 06 Sep 2021 the Concessionaire found that, Omaxe Company has illegally connected their sewage water drainage system to the NH drain through the water Pump. The Concessionaire has removed the water pump immediately and also lodged the police complaint on 8/9/2021 against the Director of the Omaxe Company in Lalru Police Station. Most of the time it was noticed that the above said Company's STP plant was not working and Company used to release is untreated sewerage water in NH drain. We request you to take up the matter with Police to take action on Concessionaire's already filed Complaint."

NHAI has requested to take action against Omaxe Ltd. for illegal dewatering of their Polluted/ untreated water in NH drain causing hindrance in smooth flow of NH drain and creating unhygienic situation on Project Highway.

The site of the project was visited by officer of the Board and reported that project and reported that the project proponent does not have adequate arrangements for the disposal of wastewater being generated from its project. Furthermore, the project proponent has not yet applied for obtaining fresh consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, and project proponent has not yet upgraded the capacity of its STP from 250 KLD to 400 KLD. The project proponent does not comply with the hearing decisions as well as the provision of Environmental law.

The matter has now been considered by the Competent Authority of the Board and decided to give last opportunity of personal hearing to the project proponent before taking further action in the matter.

Therefore, the project proponent was served notice for non-compliance of hearing decisions dated 20/5/2022 given by the Chairman of the Board vide Board's letter no. 6450 dated 20/10/2022 alongwith another opportunity of personal hearing before the Chairman of the Board on 11/11/2022.

The representatives of the project proponent who attended the hearing submitted as under:

- **Reply to NHAI complaint regarding stagnation of wastewater:**

As regards to stagnation of wastewater at the backside of the project is concerned, in this regard, it is submitted that there is no proper passage for flow of wastewater generated from habitation area of village Jharmari, due to which wastewater of the said village is stagnating at the backside of our project due to natural slope of the area. But now as per letter written by NHAI vide letter no. NHAI/PIU/CHD/11084/Conc./2159 dated 20/10/2022 to SDM, Dera Bassi, Jharmari, permission has been accorded for construction of box type culvert from Village Jharmari to Ambala-Chanidgarh Highway at Km 11+150 RHS at the edge of ROW and continue upto major bridge km 12+00 and towards Ambala side upto nearest culvert at 10+450 RHS. The problem of stagnation of wastewater of village Jharmari will be solved as soon as the said culvert is constructed.

Present status of construction and Occupancy: 120
 1) The promoter company has constructed 584 of flats in 9 towers as verified by the Regional Office, Mohali along with other official of Sub-Divisional Dera Bassi. However, as of now about 450 no. of flats have been occupied and not 530-540 of flats as mentioned in the refusal order.

2) The population residing in about 450 flats is maximum 2250 persons considering 5 of persons per flat. However, in some of the flats about 2-3 persons or even one bachelor are residing, who are working in the nearby industrial units. Therefore, as of now the maximum population of the project is not more than 2250 persons, in any case.

Status of STP:

3) They have already installed an STP of capacity 250 KLD, which is being operated properly and effectively at all the times to meet the prescribed standards.

4) The maximum generation of wastewater from the project as of now is not more than 243 KLD and most of the times it remains below 243 KLD. Therefore, the STP of 250 KLD capacity, installed at present, is of sufficient capacity to treat the present generation of wastewater.

5) The civil construction work of another module of STP of capacity 200 KLD has been completed and the work of installation of its mechanical components is in progress, which is likely to be completed before 30/11/2022, in any case. Therefore, the promotor company shall commission this STP in the first week of December, which is likely to be stabilized within next about 30-45 days.

Utilization of Treated Wastewater

diag

6) The maximum quantity of treated wastewater available at the outlet of the STP is about 240 KLD as some quantity of wastewater goes with sludge being wasted from the STP. The utilization of which is as under:

a. The promoter company has provided dual plumbing in 4 towners having 236 flats. Proper arrangements has been made to utilize the treated wastewater for flushing purposes in these towers and about 47 KLD of treated is used for flushing purpose in these flats.

b. The promoter company has developed about 0.5 acres of land area of Karnal Technology and the texture of soil in Lalru area is sandy loam. In the notification dated 14/1/2016, vide which effluent standards have been laid down for Sugar Mills by the MoEF&CC, the hydraulic loading of treated effluent in the plantation area as per texture of soil has been given as below:

Sr. no.	Texture of Soil	Hydraulic loading of Treated effluent (m3/hectare/day)
1.	Sandy	225-250
2.	Sandy Loam	170-225
3.	Loam	110-170
4.	Clay Loam	55-110
5.	Clay	35-55

c. Besides, 14660 Sqm of land area has been developed as lawns/landscaping. Therefore, by considering the suggested hydraulic loading treated wastewater as 5.5. lt/m²/day, 1.8

lt/m²/day and 0.5 lt/m²/day during summer, winter and rainy reasons, respectively. Thus, the utilization of treated wastewater in this land area during summer, winter and rainy seasons is about 80 KLD, 26 KLD and 7 KLD, respectively.

- d. About 150-175 KLD of treated wastewater is utilized in the construction activities being carried out of another project to our company in about 10 acres, nearby this project and treated wastewater is taken by other projects under construction nearby our project.
- e. The summary of the utilization of treated wastewater is given as below:

Sr. No.	Source of utilization of treated wastewater	Quantity of treated wastewater (KLD)
1.	Flushing Purposes	47
2.	0.5 acres of land area developed as per Karnal Technology during rainy season	40
3.	Minimum quantity of treated wastewater being utilized in the land area developed as Park/Land scaping	07
4.	For construction activities being carried out of another project to our company in about 10 acres and other nearby projects under construction nearby projects.	150-175
Total		244-269 KLD

- f. From the above, it is evident that the entire quantity of treated wastewater is utilized in a scientific way.
- g. The promoter company has provided water meters on the pipelines through which the treated wastewater is utilized for flushing purposes, irrigation of land area developed as per Karnal Technology, lawns/landscaping and construction activities etc. The promoter company is properly maintaining record of readings of all these meters.

- **Handling of Solid Waste:**

The promoter company has recently installed a mechanical composter of capacity 100.kg for handling of bio-degradable component of solid waste which is being operated properly.

- **Stacks of DG sets:**

All the DG sets are attached with proper canopies and stacks of adequate heights.

After hearing the officers of the Board and the representative of the project proponent, the Chairman of the Board decided as under:

1. The project proponent shall operate its STP regularly and efficiently so as to achieve the effluent standards prescribed by the Board. If the STP installed by the project proponent fails to achieve the prescribed effluent standards, environmental compensation shall be imposed on the project.
2. The promoter company shall immediately install additional module of STP so as to have total capacity of STP as 400 KLD within 03 months and also submit the proposal to the Board in form of PERT chart for the same, within one month.
3. The promoter company shall not discharge its domestic effluent (treated or untreated) into choe / drain /river Ghaggar or in inland surface water at any time or any other unauthorized place by any unauthorized means.
4. The project proponent shall well maintain the plantation area (0.5 acre) as per karnal technology so as to ensure that there is no wild vegetation in the plantation area, shall provide permanent pipeline network for uniform distribution of wastewater in the entire plantation area and shall ensure that there is no stagnation of wastewater in the plantation area at any time.

5. The PP shall submit a concrete scientific proposal for disposal within 15 days in the office of Environmental Engineer, Regional Office, SAS Nagar to handle treated wastewater from the project at completion stage.
6. PP shall also develop the vermicomposting to manage the biodegradable solid waste. PP shall not throw burn or burry any solid wastes in open outside premises or in drain / water bodies.
7. PP shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
8. PP shall ensure that there are no usages of single use plastic- thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorative material made of plastic-thermocol or any other non-biodegradable material in the premises.
9. The PP shall maintain the record of readings of water meters provided on the pipelines so as to verify the water balance.
10. The project proponent shall for CTO under the Water Act, 1974 and Air Act, 1981 within 7 days alongwith requisite documents/fee.
11. The Environmental Engineer, Regional Office, Punjab Pollution Control Board, SAS Nagar shall visit the project site to verify the statements of the project proponent, process the consent to operate applications for the project proponent under the Water Act, 1974 and Air Act, 1981 on merits and send his report/recommendations in the matter accordingly.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

Endst. no.7237

Dated25.11.22

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. It is requested to verify the compliance made by the project proponent and shall submit further report and recommendations.

Environmental Engineer
 for & on behalf of the
 Punjab Pollution Control Board

ANNEXURE AR-VIII**Punjab Electrical Inspectorate**

From

The Chief Electrical Inspector
to Govt. Punjab Patiala.

To

M/S Omaxe Ltd.
Omaxe Green,
Village Jharmari,
Dera Bassi, Distt. SAS Nagar.

Memo No. 003589

Dated: 21 AUG 2023

Subject: Annual Inspection of High-Voltage Electrical Installations.**Reference: Your memo no. OL/DIR/Derabassi/2023/07 Dated 12.07.2023**

The inspection of subject cited following Electrical Installations was carried out by this Department and same were found to be conforming to the relevant provisions of Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations, 2010 :-

- (1) 7x630 Transformers
- (2) 500 KVA and 5x250 KVA D.G. Sets

The installations are approved for the one year

Note : Strict and continuous compliance of the Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulations, 2010 should be ensured


Chief Electrical Inspector
to Govt. Punjab, Patiala

Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS
SOIL AND BUILDING MATERIAL TESTING LABORATORY
Test House Established by :
Dr. M. S. Ghuman, Ph.D (Geotechnical Engg.) Roorkee



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TC-5045

ULR : TC50452400000042F

TEST REPORT

Page No. : 1/2

Report No.	GGTC5045-24-0042	Report Date	11/01/2024
Letter Ref. No.	NIL	Dated	03/01/2024
Name of Customer	M/S OMAXE LIMITED PDA CITY, SARHIND ROAD, VILLAGE BARAN, PATIALA, Patiala, Punjab, 147001. Punjab		
Name of Work/Project	CONST. OF OMAXE GREEN DERABASSI.		
Description of Sample	Water (For Drinking Purpose) As Per IS 10500:2012		
Period of Testing	03/01/2024 To 11/01/2024		
SOURCE	HAND PUMP (Out of Omaxe Green Project)		
Make	-		
Sample Qty	1 SAMPLE (2 LTR)		
Mode of Sample of Receipt	Sample Supplied by the Customer	Discipline	Chemical
Date of Sample Received	03/01/2024	Group	Water

RESULTS

Sr. No.	Test Parameters	Unit	Observed Value	Permissible Limits as per IS:10500-2012	Test Method
Chemical Test					
1	Colour (Hazen)	Hazen Unit	5	Max 5.0	IS 3025 (Pt-4) 2021 Clause No 2 Platinum Cobalt Method
2	Odour	-	Estery*	Agreeable	IS 3025 (part 5) 2018
3	Total Alkalinity (as Calcium Carbonate)	mg/l	256.2*	Max 200	IS 3025 (Part 23) 1986
4	Turbidity	NTU	<1	Max 1	IS 3025(Pt-10) 1984
5	pH Value	--	7.57	6.5 - 8.5	IS 3025(Pt-11) 1983
6	Total Hardness (as CaCO ₃)	mg/l	32	Max 200	IS 3025(Pt-21) 2009
7	Chloride (as Cl)	mg/l	11.11	Max 250	IS 3025(Pt-32) 1988 Clause No 2 Argemetric method
8	Sulphate (as SO ₄)	mg/l	8.7	Max 200	IS 3025(Pt-24) 1986 Clause No 4 Turbidity Method
9	Total Dissolved Solids	mg/l	948*	Max 500	IS 3025(Pt-16) 1984
10	Calcium (as Ca)	mg/l	44.8	Max 75	IS 3025(Pt-40)-1991 Clause no 5 EDTA titrimetric method
11	Magnesium (as Mg)	mg/l	1.9	Max 30	IS 3025(Pt-46) 1994 Clause No 6 Volumetric Method

Notes : 1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
2. The above result pertain to the particular samples supplied to our Laboratory.
3. Total Liability of our test house is limited to the invoiced amount.
4. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified.

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TEST REPORT

ULR : TC50452400000042F

Page No. : 2/2

Report No.	GGTC5045-24-0042	Report Date	11/01/2024
Letter Ref. No.	NIL	Dated	03/01/2024

RESULTS

Sr. No.	Test Parameters	Unit	Observed Value	Permissible Limits as per IS:10500-2012	Test Method
Chemical Test					
11					using EDTA
12	Iron (as Fe)	mg/l	0.044	Max 1.0	IS 3025(Pt-53) 2003 Clause No 6 1,10 phenanthroline method
13	Nitrate (as No3)	mg/l	9.98	Max 45	IS 3025(Pt-34) 1988 Clause No 3.3 Chromotropic Acid Method

The submitted water sample does not conform to IS:10500-2012 w.r.t. tests marked asterisk (*).

End of Report



Checked By
Dr. Gaurav Gupta (T.Mgr.)

Authorized Signatory
Er. Rajiv Kumar Gupta (CEO)



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TEST REPORT

Page No. : 1/1

Report No.	GGTC5045-24-0042/N	Report Date	11/01/2024
Letter Ref. No.	NIL	Dated	03/01/2024
Name of Customer	M/S OMAXE LIMITED PDA CITY, SARHIND ROAD, VILLAGE BARAN, PATIALA, Patiala, Punjab, 147001. Punjab		
Name of Work/Project	CONST. OF OMAXE GREEN DERABASSI.		
Description of Sample	Water (For Drinking Purpose) As Per IS 10500:2012		
Period of Testing	03/01/2024 To 11/01/2024		
SOURCE	HAND PUMP (Out of Omaxe Green Project)		
Make	-		
Sample Qty	1 SAMPLE (2 LTR)		
Mode of Sample of Receipt	Sample Supplied by the Customer	Discipline	Chemical
Date of Sample Received	03/01/2024	Group	Water

RESULTS

Sr. No.	Test Parameters	Unit	Observed Value	Permissible Limits as per IS:10500-2012	Test Method
Bacteriological Test					
1	E Coli/100 ml	-	Absent	Shall not be detectable in any 100 ml sample	IS 15185-2016
2	Total Coliform Bacteria/100 ml	-	Absent	Shall not be detectable in any 100 ml sample	IS 15185-2016

The submitted water sample does not conforms to IS:10500-2012 w.r.t. tests marked asterisk (*).

End of Report



Checked By

Dr. Gaurav Gupta (T.Mgr.)

Authorized Signatory

Dr. Rajiv Kumar Gupta (CEO)



- Notes :
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TEST REPORT

ULR : TC504524000000041F

Page No. : 1/2

Report No.	GGTC5045-24-0041	Report Date	11/01/2024
Letter Ref. No.	NIL	Dated	03/01/2024
Name of Customer	M/S OMAXE LIMITED PDA CITY, SARHIND ROAD, VILLAGE BARAN, PATIALA, Patiala, Punjab, 147001. Punjab		
Name of Work/Project	CONST. OF OMAXE GREEN DERABASSI		
Description of Sample	Water (For Drinking Purpose) As Per IS 10500:2012		
Period of Testing	03/01/2024 To 11/01/2024		
SOURCE	UGT		
Make	-		
Sample Qty	1 SAMPLE (2 LTR)		
Mode of Sample of Receipt	Sample Supplied by the Customer	Discipline	Chemical
Date of Sample Received	03/01/2024	Group	Water

RESULTS

Sr. No.	Test Parameters	Unit	Observed Value	Permissible Limits as per IS:10500-2012	Test Method
Chemical Test					
1	Colour (Hazen)	Hazen Unit	<1	Max 5.0	IS 3025 (Pt-4) 2021 Clause No 2 Platinum Cobalt Method
2	Odour	-	Agreeable	Agreeable	IS 3025 (part 5) 2018
3	Total Alkalinity (as Calcium Carbonate)	mg/l	109.8	Max 200	IS 3025 (Part 23) 1986
4	Turbidity	NTU	<1	Max 1	IS 3025(Pt-10) 1984
5	pH Value	--	8.39	6.5 - 8.5	IS 3025(Pt-11) 1983
6	Total Hardness (as CaCO ₃)	mg/l	14	Max 200	IS 3025(Pt-21) 2009
7	Chloride (as Cl)	mg/l	6.9	Max 250	IS 3025(Pt-32) 1988 Clause No 2 Argemetric method
8	Sulphate (as SO ₄)	mg/l	30	Max 200	IS 3025(Pt-24) 1986 Clause No 4 Turbidity Method
9	Total Dissolved Solids	mg/l	452	Max 500	IS 3025(Pt-16) 1984
10	Calcium (as Ca)	mg/l	5.6	Max 75	IS 3025(Pt-40)-1991 Clause no 5 EDTA titrimetric method
11	Magnesium (as Mg)	mg/l	2.4	Max 30	IS 3025(Pt-46) 1994 Clause No 6 Volumetric Method

- Notes : 1. The results reported above are for information of the department and shall not be subjected to any court of law for any purpose.
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3. Total Liability of our test house is limited to the invoiced amount.
4. Samples will be destroyed after 15 days from the date of issue of test certificate unless otherwise specified.

Dr. GHUMAN AND GUPTA GEOTECH CONSULTANTS
SOIL AND BUILDING MATERIAL TESTING LABORATORY
Test House Established by :
Dr. M. S. Ghuman, Ph.D (Geotechnical Engg.) Roorkee



LABORATORY DIVISION & ADMINISTRATIVE OFFICE
F-81, Phase-VII, Industrial Focal Point, Mohali (Pb)-160055
Phones : 0172-4666061, 99688-88945
E-mail : gggc_laboratory@yahoo.co.in
Website : gggclaboratories.com

TEST REPORT

ULR : TC504524000000041F

Page No. : 2/2

Report No.	GGTC5045-24-0041	Report Date	11/01/2024
Letter Ref. No.	NIL	Dated	03/01/2024

RESULTS

Sr. No.	Test Parameters	Unit	Observed Value	Permissible Limits as per IS:10500-2012	Test Method
Chemical Test					
11					using EDTA
12	Iron (as Fe)	mg/l	0.062	Max 1.0	IS 3025(Pt-53) 2003 Clause No 6 1,10 phenanthroline method
13	Nitrate (as No3)	mg/l	19.46	Max 45	IS 3025(Pt-34) 1988 Clause No 3.3 Chromotropic Acid Method

The submitted water sample conforms to IS:10500-2012 w.r.t. above tests.

End of Report



Checked By

Dr. Gaurav Gupta (T.Mgr.)

Authorized Signatory

Er. Rajiv Kumar Gupta (CEO)



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E-mail : gggc_laboratory@yahoo.co.in
Website : gggclaboratories.com

TEST REPORT

Page No. : 1/1

Report No.	GGTC5045-24-0041/N	Report Date	11/01/2024
Letter Ref. No.	NIL	Dated	03/01/2024
Name of Customer	M/S OMAXE LIMITED PDA CITY, SARHIND ROAD, VILLAGE BARAN, PATIALA, Patiala, Punjab, 147001. Punjab		
Name of Work/Project	CONST. OF OMAXE GREEN DERABASSI		
Description of Sample	Water (For Drinking Purpose) As Per IS 10500:2012		
Period of Testing	03/01/2024 To 11/01/2024		
SOURCE	UGT		
Make	-		
Sample Qty	1 SAMPLE (2 LTR)		
Mode of Sample of Receipt	Sample Supplied by the Customer	Discipline	Chemical
Date of Sample Received	03/01/2024	Group	Water

RESULTS

Sr. No.	Test Parameters	Unit	Observed Value	Permissible Limits as per IS:10500-2012	Test Method
Bacteriological Test					
1	E Coli/100 ml	-	Absent	Shall not be detectable in any 100 ml sample	IS 15185-2016
2	Total Coliform Bacteria/100 ml	-	Absent	Shall not be detectable in any 100 ml sample	IS 15185-2016

The submitted water sample conforms to IS-10500-2012 w.r.t. above tests.

End of Report



Checked By

Dr. Gaurav Gupta (T.Mgr.)

Authorized Signatory

Er. Rajiv Kumar Gupta (CEO)



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DR. GHUMAN AND GUPTA GEOTECH CONSULTANTS

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 Ph.D (Geotechnical Engg.) Roorkee
 Ex. Prof. & Head of Civil Engg.
 Pb. Engineering College, Chd. Cum
 Director, Technical Education (UT) Chandigarh
 Experts for :

Laboratory Division
 &
 Administrative Office

F-81, Phase-VII,
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- ❖ Soil investigations for Buildings, Bridges, OHRs, Earth Dams, irrigations Structures, Towers, Roads, Industrial Buildings etc.
- ❖ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ❖ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ❖ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting,, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

TEST REPORT

Ref.No.GGGC/D-110124/6/2023-2024
 Your Ref. No. Nil

Dated : 11.01.2024
 Dated : 03.01.2024

M/s Omaxe Limited.

Site : STP Plant No. II (180 KLD) of Omaxe Greens, Derabassi.

SAMPLE PARTICULARS : One sample of Treated Sewege Water supplied in lab. for following laboratory tests.

Sr.No.	Description of Tests	Results
1.	pH value	7.78
2.	Chemical Oxygen Demand (COD)-mg/l	78.4
3.	Bio-Chemical Oxygen Demand (BOD)-mg/l (03 Days at 27° C)	23
4.	Total Suspended Solids (TSS) mg/l	9.8
5.	Total Dissolved Solids (TDS)-mg/l	178
6.	Chlorides (as Cl) mg/l	21.40
7.	Sulphates (as So ₄) mg/l	38.12
8.	Oil & Grease – mg/l	Nil

Remarks : The above results are for your record please.



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- ✦ Evaluation of Dynamic Elastic Properties and Analysis of Machine Foundations and Soil Stabilization Problems.
- ✦ Plain Table Surveying, Levelling, Contouring and Demarcation.
- ✦ Physical and Chemical Testing of Cement, Chemical Analysis of Mortar and Concrete, Cube, Mix Design of Cement Concrete, Coarse and Fine Aggregates, Bricks, Marble, Kota Stone, Glazed Tiles, Terrazo Tiles, Water, Particle Board, Flush Door Shutters, G.I. Pipes, Barbed Wire, Coatings, Steel Sections, CBR, MDD and DBD of Compacted Earth, Non Destructive Concrete Rebound Hammer Test, Ultra Pulse Velocity Test, Ferro Scanning, Core Cutting, Roof Deflection test, Highway bituminous Mix Design and Cement Concrete Pavements etc.

Laboratory Division
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Administrative Office

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Website : gggclaboratories.com

TEST REPORT

Ref.No.GGGC/D-110124/7/2023-2024
Your Ref. No. Nil

Dated : 11.01.2024
Dated : 03.01.2024

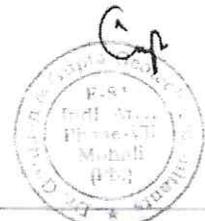
M/s Omaxe Limited.

Site : STP Plant No.1 (250 KLD) of Omaxe Greens. Derabassi.

SAMPLE PARTICULARS : One sample of Treated Sewege Water supplied in lab. for following laboratory tests.

Sr.No.	Description of Tests	Results
1.	pH value	7.81
2.	Chemical Oxygen Demand (COD)-mg/l	78.2
3.	Bio-Chemical Oxygen Demand (BOD)-mg/l (03 Days at 27° C)	24
4.	Total Suspended Solids (TSS) mg/l	10.8
5.	Total Dissolved Solids (TDS)-mg/l	185
6.	Chlorides (as Cl) mg/l	26.11
7.	Sulphates (as So ₄) mg/l	46.05
8.	Oil & Grease – mg/l	Nil

Remarks : The above results are for your record please.



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TEST REPORT

Ref.No.GGGC/D-110124/8/2023-2024
Your Ref. No. Nil

Dated : 11.01.2024
Dated : 03.01.2024

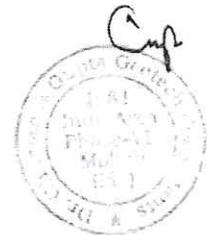
M/s Omaxe Limited.

Site : Const. of Omaxe Greens, Derabassi.

SAMPLE PARTICULARS : One sample of Untreated Sewage Water for following laboratory tests.

Sr.No.	Tests	Results
1.	pH value	8.10
2.	Chemical Oxygen Demand (COD)-mg/l	283.5
3.	Bio-Chemical Oxygen Demand (BOD)-mg/l (03 Days at 27° C)	155
4.	Total Suspended Solids mg/l	133
5.	Oil & Grease mg/l	0.6
6.	Total Coliform per 100ml	2 x 10 ⁵

Remarks : The above results are for your record please.



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TEST REPORT

Report No.	GGGC/D-110124/5/2023-2024	Report Date : 11.01.2024	Page-1/1
Issued To	M/s Omaxe Limited, Derabassi.		
Name of Work	Construction of Omaxe Green Derabassi.		
Subject	2 Samples of Soils (Marked Sample 1-Before STP & Marked Sample 2-After STP) supplied in lab. Chemical tests.		
Quantity	2 Samples		
Mode of Receipt of Sample	Supplied in laboratory by customer		
Date of Receipt of Sample	03.01.2024		
Date of Reporting	11.01.2024		
Letter Ref. & Date	Nil, dated : 03.01.2024		

Marked Sample 1 (Before STP)

S.No	Test Parameters	Units	Results	Test Method
1.	pH Value	-	8.60	IS:2720 (P-26)-1987
2.	Chloride as Cl	%	0.016	IS:3025 (P-32)-1988
3.	Concentration of Sulphates expressed as SO ₃ (Total SO ₃ in Soil)	%	0.032	IS:2720 (P-27)- 1977
4.	Concentration of Sulphates expressed as SO ₃ (SO ₃ in 2:1 Water : Soil Extract)	%	0.058	IS:2720 (P-27)- 1977

Marked Sample 1 (After STP)

S.No	Test Parameters	Units	Results	Test Method
1.	pH Value	-	8.64	IS:2720 (P-26)-1987
2.	Chloride as Cl	%	0.018	IS:3025 (P-32)-1988
3.	Concentration of Sulphates expressed as SO ₃ (Total SO ₃ in Soil)	%	0.034	IS:2720 (P-27)- 1977
4.	Concentration of Sulphates expressed as SO ₃ (SO ₃ in 2:1 Water : Soil Extract)	%	0.062	IS:2720 (P-27)- 1977

Remarks : The above results are for your record please.

End of the Test Report

Authorized Signatory
Er. Rajiv Kumar Gupta



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To whom it may concern **ANNEXURE AR-X**

Certified that M/s OMAXE Limited, New Delhi (License No. 175/2006 dt. 14.3.2006) has completed internal development works within the residential colony "OMAXE GREENS" situated in village Jharmari, The Deobassi, S.A.S. Nagar.

However the promoter shall be liable to obtain separate Completion / Occupation Certificate for every individual building / Tower from the Authority Competent for the same before occupying the building.

Date: 11/8/10


District Town Planner
for : Competent Authority under PAPRA,
GMADA, S.A.S.Nagar.

ANNEXURE AR - XI

GREATER MOHALI AREA DEVELOPMENT AUTHORITY
 PUDA BHAWAN, SECTOR - 62, SAHIBZADA AJIT SINGH NAGAR

To

M/s Omaxe Ltd,
 7, Local Shopping Centre,
 Kalkaji, New Delhi -110019.

Memo No. GMADA/ STP/2018/ 2103

Dated: - 11/09/2018 .

Sub: - Issuance of completion Certificate (for towers A-6, A-4, C-8 & D-9) of Residential colony namely "Omaxe Greens" at village Jharmari, Tehsil Dera Bassi, Distt S.A.S.Nagar being developed by M/s Omaxe Ltd.

Ref: - Your application dated 08-03-2017 and 13-07-2018.

Whereas M/s Omaxe Ltd has applied for the issuance of Completion Certificate for the Towers A-6, A-4, C-8 & D-9 of Group Housing under PAPRA license no LDC/175/2006. This permission is granted on the basis of legal advise given by legal branch(GMADA) and recommendations of Inspection Committee formulated under the provisions of notification no. 4966 CTP (Pb.) /SP-458-Vol.-5 dated 02-09-2014 subject to the following conditions: -

- i) The building shall be used only for the purpose, for which the Completion Certificate is being granted.
- ii) That the company shall abide by the provisions of Punjab Regional and Town Planning and Development Act, 1995 , PAPRA 1995 (as amended time to time) and Rules framed there-under these acts.
- iii) That the company shall pave additional 1.5m x 14.478m wide strip of land on the south-eastern side of the Tower A-4 within three months from the issuance of this completion certificate to have pucca setback all around this block as per approved layout plans, as per the undertaking submitted by the promoter in this office.
- iv) That the company shall abide by all the conditions of the License no.LDC 175/2006 dated 14-03-2006 granted by GMADA.
- v) This permission shall not provide any immunity from any other Act/Rules/ Regulations applicable to the land in question.
- vi) That the Company shall comply with the conditions of approval / NOC from State Level Environment Impact Assessment Authority, Punjab issued vide letter No. CHA/725 dated 25-04-2006 and 21-408/2007-IA.III dated 08-05-2008.
- vii) That the company shall comply with the conditions of the approval/ NOC from PPCB issued vide letter no. 2804 and 2909 dated 12-05-2017 and 17-05-2017 respectively , shall be liable to comply with the provisions under the Water (Prevention and control of Pollution) Act, 1974, Municipal Solid Waste Management and Handling Rules, 2000 and any other act/ rule, if applicable.
- viii) That the company shall abide by the conditions imposed by Assistant Divisional Fire Officer, Fire Department, SAS Nagar vide letter no. 81 dated 30-01-2018 and get the fire certificate renewed every year as per the condition of the fire NOC .

- (ix) That the company shall abide by the conditions imposed by Chief Engineer (Commercial), PSPCL, Patiala vide letter No. 894 dated 06-06-2006.
- (x) That the company shall get the occupation certificate from the competent authority before occupying the building.
- (xi) That the company shall obtain any other permission required under any other act at its own level.
- (xii) That the company shall also maintain the internal services to the satisfaction of the Competent Authority.
- (xiii) That the company shall be solely responsible for disposal of storm/ rain water of its site till such time these services are made available by concerned Authority and shall not obstruct the flow of rain/ storm water of the surrounding area.
- (xiv) That the company would make its own suitable provisions for drinking water supply and disposal of Sewage & Solid Waste Management.
- (xv) That the company shall formulate RWA within three months of issuance of this completion certificate and shall be liable for maintenance & operation of Public Utilities and common areas till handing over the project to Residential Welfare Association as per its undertaking and shall transfer the ownership of common areas in the name of RWA/ concerned authority.
- (xvi) That the company shall be bound to take completion and occupation certificate for community center within three months of issuance of this completion certificate.
- (xvii) That each part of building shall be used as per provisions of approved Zoning Plan and Sanctioned Building Plans/ Completion Plans only and not for any other purpose.
- (xviii) That the outer façade of the building shall not be used for the purpose of advertisements and placement of hoardings.
- (xix) That the company shall neither erect nor allow the erection of the communication and transmission towers on the top of the building block.
- (xx) That the company shall abide by all the conditions of all the departments imposed at the time of grant of respective approvals.
- (xxi) That the company shall be liable to pay arrears and any other taxes/ charges imposed by the Govt. / Competent Authority or any Department/ Agency if found due at any stage.
- (xxii) That the Company shall ensure power supply from PSPCL until then the power supply will be fed by the own source of the company.
- (xxiii) That the Completion certificate is being granted based on the structure safety certificate submitted by the company and issued by structural engineer Sh. T.D.Aneja (structural consultant), # flat no 460, Tower-9, HEWO-2, Sector 56, Gurugram and supervision conducted by the concerned Architect. That the company / concerned structural engineer/

2-18

concerned Architect shall be responsible for any structural defects/ failures and this office shall not be responsible for any structural issues.

- xxiv) That the company shall abide by the conditions of Chief Electrical Inspector, Punjab issued vide letter no. 001505 dated 21-05-2018.
- xxv) That the company shall be bound to maintain common areas eg: parks/open spaces/ parking areas etc. completely as per the approved plans before seeking the final completion.
- xxvi) That the company shall be responsible for the public safety within the campus.
- xxvii) That the company shall abide by all the conditions imposed by any department while granting any approval/permission.
- xxviii) That the company shall abide all the conditions imposed at the time of approval of CLU, Layout Plan and Building Plan and approval of this Group Housing Project.
- xxix) That the company shall be liable to take final Completion Certificate from the Competent Authority.
- xxx) That out of above if any condition will not be fulfilled, then this Completion Certificate shall deemed to be cancelled.


Competent Authority –cum-
Addl. Chief Administrator,
GMADA, S.A.S. Nagar.


Dated: -

Endst. No. GMADA/STP/2018/

Copy is forwarded to the following for information and necessary action:

- 1) Chief Town Planner, Punjab, PUDA Bhawan, SAS Nagar.
- 2) Estate Officer, GMADA, S.A.S. Nagar.
- 3) District Town Planner, S.A.S. Nagar.
- 4) Estate Officer (H), GMADA, SAS Nagar.


Competent Authority –cum-
Addl. Chief Administrator,
GMADA, S.A.S. Nagar.

ANNEXURE AR - XIIREF. NO.: OL/LC/007/141223

CERTIFIED TRUE COPY OF RESOLUTION PASSED AT THE MEETING OF THE LEGAL COMMITTEE OF THE COMPANY HELD ON THE 14TH DAY OF DECEMBER, 2023 AT 7, LSC, KALKAJI, NEW DELHI-110019

“RESOLVED THAT Mr. Digamber Dutt Sharma S/o Shri Keshav Dutt and/ or Mr. Pavan Agrawal S/o Late Shri M.M. Agrawal and/ or Mr. Vipin Singh S/o Late Shri B. Singh and/ or Mr. Parveen Kumar S/o Shri Amar Singh, authorized representatives of the Company, be and are hereby authorized jointly and/or severally to act, appear for and defend all actions for and on behalf of the Company in the matter of **Ajit Singh V/s State of Punjab & Anr.** before the **Hon’ble National Green Tribunal (N.G.T.), New Delhi** and to sign and verify written statements, reply and other pleadings including applications, affidavits, undertaking, petitions, caveat, appeal, revision, review etc., and to file the same in the Tribunal/ Court, to deposit, withdraw and receive documents from the opposite party, either in execution of the decree or otherwise and to sign and deliver for us proper receipts and discharges for the same, to enter into settlement agreement, compromise deed etc. to make statements in the Tribunal/ Court, to appoint and remove advocates, to sign Vakalatnama/ authority letter or other documents and to plead and otherwise conduct the said case.

RESOLVED FURTHER THAT Mr. Digamber Dutt Sharma and/ or Mr. Pavan Agrawal and/ or Mr. Vipin Singh and/ or Mr. Parveen Kumar, authorized representatives of the Company, be and are hereby authorized jointly and/or severally to do and/or cause to be done all other lawful acts and things as may be necessary from time to time in respect of the said case and any other matter incidental thereto.

RESOLVED FURTHER THAT the aforesaid authorization shall be valid in respect of Mr. Digamber Dutt Sharma and/ or Mr. Pavan Agrawal and/ or Mr. Vipin Singh and/ or Mr. Parveen Kumar, till further modification or withdrawal of authorization by the Company or till the disposal of the case, whichever is earlier”.

For Omaxe Limited
For **OMAXE LIMITED**



Company Secretary
D B R Srikanta
Company Secretary

Date: 04/01/2024
Place: New Delhi

“This is to inform that please make all correspondence with us on our **Corporate office** Address only”

OMAXE LIMITED

Corporate Office : 7, Local Shopping Centre, Kalkaji, New Delhi-110019.

Tel.: +91-11-41896680-85, 41893100

Regd. Office: Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 18001020064, Website: www.omaxe.com, CIN: L74899HR1989PLC051918

VAKALATNAMA

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

OA NO. 803 OF 2022

IN THE MATTER OF:

AJIT SINGH

...APPLICANT

VERSUS

STATE OF PUNJAB & ORS

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, DIGAMBER DUTT SHARMA, the AR of the RESPONDENT, OMAXE GREENS HOUSING SOCIETY, PROJECT PROPONENT in the above matter, do hereby appoint:

KSM CHAMBERS**MR. KARANJOT SINGH MAINEE****MR. SHISHIR KAUSHIK, MR SAHIL CHOPRA,****MS. CHARU SHARMA, MS. PRIYANKA SWAMI****MR. ARJUN REKHI**

ADVOCATES

ADD: I-11, LGF, JUNG PURA EXTENSION, DELHI - 110014
CHAMBER NO. 238, LAWYER CHAMBER – I, HIGH COURT OF DELHI
PH. NO. 9717413994
Email – admin@ksmchambers.com

(hereinafter called the Advocate(s) to be our Advocate(s) in the above noted case and authorize them/him:

To act, appear and plead in the above noted case before this Court or which the same may be tried or heard and also in the appellate Court including payment of fees separately for each court by me/us.



To sign, file, verify and present pleadings, replications, appeals, cross- for executions review revisions restoration, withdrawal compromise, or other petitions, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise, touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques, and grant receipts thereof of the said case.

To appoint and instruct any other Legal Practitioner or person authorizing his powers and authorities hereby conferred upon the Advocates whenever he may think to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done or their substitute(s) in the matter as my/our own acts, as if done by me/us to all inter

And I/we undertake that I/we or my/our duly authorized agent would appear hearings & will inform the Advocates for appearance, when the case is called.



And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever.

IN WITNESS WHEREOF I/We do hereunto set my/our hand/s to these presents the contents of which have been understood by me/us this **day of JANUARY, 2024.**

Accepted subject to the terms of fees.

For - OMAXE LTD.

Hemant
Authorised Signatory
CLIENT

Karan

ADVOCATE

Sahil

ADVOCATE

Sahil Chopra
D/3810/2020

Dhruv

ADVOCATE

D/1466/2019

Sharm

ADVOCATE

Charu Sharma
D/2578/2020

ADVOCATE

ADVOCATE

**COPY OF DD SUBMITTED IN
PURSUANCE OF ORDER DATED
15.01.2024**

1-1648. CHITTRANJAN PARK, NEW DELHI DELHI STATE - 110062		Sr. 013253 आईडीबीआई ओमनीपे/IDBI OMNIPAY	जारी करने की तारीख से तीन महीने के लिए मान्य VALID FOR THREE MONTHS FROM THE DATE OF ISSUE	दिनांक DATE	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 20px;">2</td> <td style="width: 20px;">5</td> <td style="width: 20px;">0</td> <td style="width: 20px;">1</td> <td style="width: 20px;">2</td> <td style="width: 20px;">0</td> <td style="width: 20px;">2</td> <td style="width: 20px;">4</td> </tr> <tr> <td style="font-size: 8px;">D</td> <td style="font-size: 8px;">D</td> <td style="font-size: 8px;">M</td> <td style="font-size: 8px;">M</td> <td style="font-size: 8px;">Y</td> <td style="font-size: 8px;">Y</td> <td style="font-size: 8px;">Y</td> <td style="font-size: 8px;">Y</td> </tr> </table>	2	5	0	1	2	0	2	4	D	D	M	M	Y	Y	Y	Y
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रुपये RUPEES	<i>Twenty five thousands only</i>		प्राप्त मूल्य के लिए		2																
दस्तावेज TL	<i>₹ 25000/-</i>		अदा करें।		3																
एक OC	खाता सं. <i>63230100010050</i>		अदा करें/ FOR VALUE RECEIVED		4																
दक TC	A/c No. <i>63230100010050</i>		कृते आईडीबीआई बैंक लिमिटेड/For IDBI BANK LTD.		5																
	<i>Notover ₹.25000/-</i>		कृते आईडीबीआई बैंक लिमिटेड/For IDBI BANK LTD.		6																
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	<i>Kavir Sircata</i>		Authorised Signatory		8																
	<i>610299 dt</i>		क्रम सं./Sr. No.		9																
	<i>Ruby Roy</i>		प्राधिकृत हस्ताक्षरकर्ता		0																
	<i>11/01/22</i>		Authorised Signatory																		
	क्रम सं./Sr. No.		क्रम सं./Sr. No.																		

Payable at par at all IDBI Bank Branches in India

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